

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 17, 1978/Asadha 26, 1900 (Saka)

No. 145

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Rt. Rev. John Richardson who was a Member of the First Lok Sabha; Shri-mati Ammu Swaminadhan who was a Member of the Central Legislative Assembly, Constituent Assembly, Provisional Parliament and the First Lok Sabha; Shri Shivaji Rao S. Deshmukh who was a Member of the Third, Fourth and Fifth Lok Sabha; and Shri Ram Harakh Yadav who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 1—5 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—23, 25—57, 59—156 and 158—200 were laid on the Table.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Urban Land (Ceiling and Regulation) Fifth Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 840 in Gazette of India dated the 24th June, 1978, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976, together with an explanatory memorandum.

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- (2) A copy of Notification No. S.O. 1808 (Hindi and English versions) published in Gazette of India dated the 24th June, 1978, issued under section 2 of the Urban Land (Ceiling and Regulation) Act, 1976, together with an explanatory memorandum.
- (3) A copy of the Audit Report (Hindi @ version) on the accounts of the National Council of Educational Research and Training, New Delhi, for the year 1976-77.
- (4) A statement (Hindi and English versions) correcting certain information regarding purchase of shares by Life Insurance Corporation which was given by him on the 8th May, 1978 in response to Calling Attention regarding large-scale purchases of shares of some leading business houses, including the Birlas, by the Life Insurance Corporation, General Insurance Corporation and Unit Trust of India.
- (5) A copy of the Delhi Police Ordinance, 1978 (No. 2 of 1978) (Hindi and English versions) promulgated by the President on the 1st July, 1978, under article 123(2)(a) of the Constitution.
- (6) (a) A copy each of the following Reports (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Annual Report of the Development Council for Sugar Industry for the year 1975-76.
 - (ii) Annual Report of the Development Council for Sugar Industry for the year 1976-77.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (7) A copy of Notification No. S.O. 1586 (Hindi and English versions) published in Gazette of India dated the 3rd June, 1978 making certain amendments to Notification No. S.O. 771(E) dated the 29th December, 1972, under sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972.
- ✓ (8) (i) A copy of the Report of the Study Group on Wages, Incomes and Prices.

@English version of the Audit Report was laid on the Table on the 8th May, 1978.

- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 275(E) to 281(E) published in Gazette of India dated the 12th May, 1978 together with an explanatory memorandum.
 - (ii) The Baggage Rules, 1978, published in Notification No. G.S.R. 290(E) in Gazette of India dated the 16th May, 1978.
 - (iii) The Tourist Baggage Rules, 1978, published in Notification No. G.S.R. 291(E) in Gazette of India dated the 16th May, 1978.
 - (iv) The Transfer of Residence Rules, 1978, published in Notification No. G.S.R. 292(E) in Gazette of India dated the 16th May, 1978.
 - (v) G.S.R. 293(E) published in Gazette of India dated the 16th May, 1978.
 - (vi) G.S.R. 294(E) published in Gazette of India dated the 16th May, 1978.
 - (vii) G.S.R. 295(E) published in Gazette of India dated the 16th May, 1978.
 - (viii) G.S.R. 297(E) published in Gazette of India dated the 19th May, 1978 together with an explanatory memorandum.
 - (ix) G.S.R. 301(E) published in Gazette of India dated the 24th May, 1978 together with an explanatory memorandum.
 - (x) G.S.R. 302(E) published in Gazette of India dated the 25th May, 1978 together with an explanatory memorandum.
 - (xi) G.S.R. 764 and 765 published in Gazette of India dated the 17th June, 1978 together with an explanatory memorandum.

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- (xii) G.S.R. 330(E) and 331(E) published in Gazette of India dated the 21st June, 1978 together with an explanatory memorandum.
- (xiii) G.S.R. 338(E) and 339(E) published in Gazette of India dated the 28th June, 1978 together with an explanatory memorandum.
- (xiv) G.S.R. 856 published in Gazette of India dated the 1st July, 1978 together with an explanatory memorandum.
- (10) An explanatory memorandum (Hindi and English versions) regarding Notifications mentioned at (ii) to (vii) of item (9) above.
- (11) A copy of the Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 604 in Gazette of India dated the 13th May, 1978, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (12) A copy of the Customs and Central Excise Duties Drawback (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 287(E) in Gazette of India dated the 15th May, 1978, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.
- (13) A copy of the Gold Control (Grant of Certificates) Second Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 288(E) in Gazette of India dated the 29th April, 1978, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
- (14) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 282(E) to 285(E) published in Gazette of India dated the 12th May, 1978 together with an explanatory memorandum.
 - (ii) G.S.R. 314(E) published in Gazette of India dated the 1st June, 1978 together with an explanatory memorandum.

5. Report of Joint Committee—Laid on the Table

✓ Shri Jagannath Rao laid on the Table a copy of the Report of the Joint Committee of the Houses on the Press Council Bill, 1977.

6. Calling Attention

Dr. Vasant Kumar Pandit called the attention of the Minister of Energy to the reported shortage of coal in the country affecting adversely many industries, power houses and steel plants and leading to cancellation of trains and the steps taken by the Government to overcome the shortage.

The Minister of Energy made a statement in regard thereto.

7. Resignations by Members

(1) The Deputy Speaker informed the House that Shri D. B. Chandra Gowd, an elected Member from Chikmagalur constituency of Karnataka, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from 29 June, 1978.

(2) The Deputy Speaker also informed the House that Shri M. M. Hashim and Shri G. Venkatswamy, elected Members from Secunderabad and Siddipet constituencies respectively of Andhra Pradesh, had resigned their seats in Lok Sabha and their resignations had been accepted by the Speaker with effect from 13 July, 1978.

8. Motion regarding report of Joint Committee—Extension of Time

Dr. Sushila Nayar moved the following motion:—

“That this House do extend upto the last day of the first week of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto”.

The motion was adopted.

9. Matter under Rule 377

Shri Ram Sewak Hazari raised a matter regarding reported closure of Muktapur Jute Mills, Samastipur, Bihar.

10. Government Bill—Amendment for reference to Joint Committee— Adopted

The Khadi and Village Industries Commission (Amendment)
Bill, 1978

Discussion on the motion for consideration of the Bill moved on the 9th May, 1978 and the amendments thereto moved on the 9th and 12th May, 1978, continued.

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Narendra P. Nathwani
- (2) Shri K. A. Rajan

Shri George Fernandes replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Hukmdeo Narain Yáдав on the 9th May, 1978, was withdrawn by leave of the House.

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved by Sarvashri B. P. Mandal and A. K. Roy on the 9th May, 1978, were negatived.

The amendment for reference of the Bill to a Joint Committee moved by Shri George Fernandes on the 12th May, 1978 was adopted as follows:—

“That the Bill further to amend the Khadi and Village Industries Commission Act, 1956, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

- (1) Dr. H. Austin
- (2) Shrimati Kamala Bahuguna
- (3) Shri Dinen Bhattacharya
- (4) Shri V. Dhandayuthapani
- (5) Shri K. T. Kosalram
- (6) Shri Hari Shankar Mahale
- (7) Kumari Abha Maiti
- (8) Shri Rama Chandra Mallick
- (9) Shri F. H. Mohsin
- (10) Shri M. N. Govindan Nair
- (11) Shri Narendra P. Nathwani
- (12) Dr. Sushila Nayar
- (13) Dr. P. V. Periasamy
- (14) Dr. Ramji Singh
- (15) Shri K. S. Ramaswamy
- (16) Shri Sidrameshwar Swami
- (17) Shri Brij Bhushan Tiwari
- (18) Shri V. Tulsiram

(19) Shri Sharad Yadav

(20) Shri George Fernandes

and 10 from Rajya Sabha;

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

That the Committee shall make a report to this House by the first day of the next session;

That in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

That this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

11. Government Bill—Under Consideration

The Tobacco Board (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri Mohan Dharia.

The following Members took part in the debate:—

(1) Shri Ajitsinh Dabhi

(2) Shri Hukmdeo Narain Yadav

(3) Shri P. Ankineedu Prasadarao

(4) Dr. Ramji Singh (*Speech unfinished*).

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th July, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 18, 1978|Asadha 27, 1900 (Saka)

No. 146

11 A.M.

1. Starred Questions

Starred Questions Nos. 21—26 were orally answered. Starred Question No. 23 was postponed for further consideration. Re-plies to Starred Questions Nos. 27 and 29—40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—253 and 255—400 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of the following adjournment motion given notice of by Shri C. M. Stephen:—

“That, in contravention of the understanding arrived at between the Government and the Leaders of Opposition to unseat any person defecting from his party and to legislate therefor forthwith Shri Sharad Pawar, on defecting from his party, has been invited to assume charge as the Chief Minister of Maharashtra whereby the Government of India :

- (a) has committed a breach of faith with the opposition;
- (b) has rendered anti-defection Bill, slated for the current session of Parliament, infructuous; and
- (c) has blessed and sanctified the act of defection thereby vitiating the democratic body politic.”

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1976-77.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act 1956:—
 - (i) The Companies (Acceptance of Deposits) Second Amendment Rules, 1978, published in Notification No. G.S.R. 252(E) in Gazette of India dated the 28th April, 1978.
 - (ii) The Companies (Acceptance of Deposits) Third Amendment Rules, 1978, published in Notification No. G.S.R. 341(E) in Gazette of India dated the 29th June, 1978.
- ✓ (3) A copy of the Report (Hindi* version) on National Juridicare, Equal Justice—Social Justice (Bhagwati Committee Report).
- ✓ (4) A copy of the Seventy-first Report (Hindi@ version) of the Law Commission on the Hindu Marriage Act, 1955—Irretrievable Breakdown of Marriage as a ground of Divorce.
- ✓ (5) A copy of the Seventy-second Report (Hindi@ version) of the Law Commission on Article 220 of the Constitution: Restriction on practice after being a permanent Judge.

*English version of the Report was laid on the Table on the 23rd December, 1977.

@English versions of the Reports were laid on the Table on the 12th May, 1978.

- (6) A copy of the Caltex Oil Refining (India) Limited and Hindustan Petroleum Corporation Limited Amalgamation Order, 1978 (Hindi and English versions) published in Notification No. S.O. 312(E) in Gazette of India dated the 9th May, 1978, under sub-section (5) of section 396 of the Companies Act, 1956.
- (7) A copy of the Open Lines (Railways in India) General (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 658 in Gazette of India dated the 20th May, 1978 issued under section 47 of the Indian Railways Act, 1890.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—
 - (i) The Additional Emoluments Compulsory Deposit (Local Authority Employees) (Amendment) Scheme, 1978, published in Notification No. G.S.R. 762 in Gazette of India dated the 17th June, 1978.
 - (ii) The Additional Emoluments Compulsory Deposit (Employees other than employees of Government and Local Authorities) (Amendment) Scheme, 1978, published in Notification No. G.S.R. 763 in Gazette of India dated the 17th June, 1978.
- (9) A statement (Hindi and English versions) indicating the result of the market loans floated by the Government of India in May and June, 1978.

5. Assent to Bills

(i) Secretary laid on the Table the Finance Bill, 1978 passed by the Houses of Parliament during the last session and assented to.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Bill, 1978.
- (2) The Port Laws (Amendment) Bill, 1978.
- (3) The Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Bill, 1978.

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- (4) The Coal Mines Nationalisation Laws (Amendment) Bill, 1978.
- (5) The Electricity (Supply) Amendment Bill, 1978.
- (6) The Reserve Bank of India (Amendment) Bill, 1978.
- (7) The Customs, Central Excises and Salt and Central Boards of Revenue (Amendment) Bill, 1978.

(iii) Secretary also laid on the Table the Banking Service Commission (Repeal) Bill, 1978 passed by the Houses of Parliament at a joint sitting and assented to.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

6. Ruling by Speaker regarding Privilege Matter

The Deputy Speaker informed the House of the ruling recorded by the Speaker withholding his consent to the raising of a question of privilege by Saravashri K. P. Unnikrishnan and Vayalar Ravi against (i) the Minister of External Affairs (Shri Atal Bihari Vajpayee) regarding alleged misleading statement made by him in the House on the 12th April, 1978 about payment of 11 million dollars through a Swiss Bank, and (ii) the Minister of Finance (Shri H. M. Patel) regarding alleged wrong and illegal appropriation of a sum of money from the Supplementary Demands for Grants (General) for 1976-77 of the Ministry of External Affairs.

7. Matters under Rule 377

(1) Shri Saugata Roy raised a matter regarding reported statement of Minister of Works and Housing and Supply and Rehabilitation about the plan to phase out the Rehabilitation Department.

(2) Dr. Laxminarayan Pandeya raised a matter regarding reported severe power crisis in Madhya Pradesh.

(3) Shri M. N. Govindan Nair raised a matter regarding need for a judicial inquiry into the firing at Agra.

(4) Shri Ugrasen raised a matter regarding reported suspension of some workers by Messrs Metal Forging (Private) Limited, Mayapuri, New Delhi.

8. Government Bill—Passed

The Tobacco Board (Amendment) Bill, 1978

Discussion on the motion for consideration of the Bill moved on the 17th July, 1978, continued.

The following Members took part in the debate:—

- (1) Dr. Ramji Singh
- (2) Shri Jyotirmoy Bosu
- (3) Shri P. Venkatasubbaiah
- (4) Shri Laxmi Narain Nayak
- (5) Shri A. Bala Pajanor
- (6) Shri K. Suryanarayana
- (7) Shri Ram Sewak Hazari
- (8) Shri P. K. Kodiyan
- (9) Shri P. Rajagopal Naidu

Shri Mohan Dharia replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohan Dharia.

The following Members took part in the debate:—

- (1) Shri M. Ram Gopal Reddy
- (2) Shri Jyotirmoy Bosu
- (3) Shri Kalyan Jain
- (4) Shri Mohan Dharia

The motion was adopted and the Bill was passed.

9. Government Bill—Under consideration

The Maintenance of Internal Security (Repeal) Bill, 1978

The motion for consideration of the Bill was moved by Shri Dhanik Lal Mandal.

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Eduardo Faleiro
- (2) Shri O. P. Tyagi
- (3) Shri F. H. Mohsin
- (4) Shri Kanwar Lal Gupta
- (5) Shri Somnath Chatterjee
- (6) Shri Saugata Roy (*Speech unfinished*).

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th July, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 19, 1978 | Asadha, 28, 1900 (Saka)

No. 147

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Mohan Swarup who was a Member of the Second, Third, Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 41—45 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 401, 403—412, 414—478, 480—508 and 510—600 were laid on the Table.

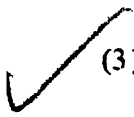
(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1978 (Hindi and English versions) published in Notification No. S.R.O. 183 in Gazette of India dated the 17th June, 1978, under section 185 of the Navy Act, 1957.
- (2) A copy of the Report (Hindi and English versions) of the Committee for Drafting Legislation for Small Scale Industries—August, 1972.

[P.T.O.]



- (3) A copy of the Agreement dated the 31st March, 1978 (Hindi and English versions) entered into between the Central Government and the Government of the State of Madhya Pradesh in respect of the development and maintenance of road links of National Highways situated in the State of Madhya Pradesh, under section 10 of the National Highways Act, 1956.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1976-77.
 - (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 71 of the Delhi Police Ordinance, 1978:—
- (i) S.O. 422 (E) published in Gazette of India dated the 1st July, 1978 regarding certain powers of the Commissioner of Police in relation to Delhi.
 - (ii) S.O. 423(E) published in Gazette of India dated the 1st July, 1978 regarding certain powers of the Police Officers in relation to the areas in Delhi.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
- (i) The Central Industrial Security Force (Amendment) Rules, 1978, published in Notification No. G.S.R. 697 in Gazette of India dated the 3rd June, 1978.
 - (ii) The Central Industrial Security Force (Second Amendment) Rules, 1978, published in Notification No. S.O. 1648 in Gazette of India dated the 10th June, 1978.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1977, published in Notification No. G.S.R. 584 in Gazette of India dated the 6th May, 1978.

- (ii) The Indian Forest Service (Pay) Third Amendment Rules, 1978, published in Notification No. G.S.R. 696 in Gazette of India dated the 3rd June, 1978.
- (iii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1978, published in Notification No. G.S.R. 730 in Gazette of India dated the 10th June, 1978.
- (iv) The All India Services (Discipline and Appeal) Amendment Rules, 1978, published in Notification No. G.S.R. 753 in Gazette of India dated the 17th June, 1978.
- (v) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1978, published in Notification No. G.S.R. 755 in Gazette of India dated the 17th June, 1978.
- (vi) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1978, published in Notification No. G.S.R. 756 in Gazette of India dated the 17th June, 1978.
- (vii) The Indian Forest Service (Appointment by Promotion) Second Amendment Regulations, 1978, published in Notification No. G.S.R. 757 in Gazette of India dated the 17th June, 1978.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Tenth Amendment) Rules, 1978, published in Notification No. G.S.R. 332(E) in Gazette of India dated the 22nd June, 1978.
 - (ii) The Central Excise (Eleventh Amendment) Rules, 1978, published in Notification No. G.S.R. 355(E) in Gazette of India dated the 4th July, 1978.
- (9) A copy of the Smugglers and Foreign Exchange Manipulators (Appellate Tribunal for Forfeited Property) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 179(E) in Gazette of India dated the 18th February, 1977 together with a corrigendum thereto published in Notification No. S.O. 250(E) (English version) and S.O. 251(E) (Hindi version) under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

[P.T.O.]

5. Calling Attention

Shri Mani Ram Bagri called the attention of the Minister of Agriculture and Irrigation to the reported invasion by locusts and damage caused to crops in the country.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

6. Report of Committee on Private Members' Bill and Resolutions

Shri Ram Vilas Paswan presented the Twentieth Report of the Committee on Private Members' Bills and Resolutions.

7. Motion for Election to Committee

Shri Sher Singh moved the following motion:—

“That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such a manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

8. Matters under Rule 377

(1) Shri Samar Mukherjee raised a matter regarding reported distress sale of wheat by farmers to wholesale traders.

(2) Shri Nirmal Chandra Jain raised a matter regarding reported import by State Trading Corporation in October, 1977 of 17000 tons of groundnut oil which has since become unfit for human consumption.

(3) Shri A. K. Roy raised a matter regarding misbehaviour of the scooter drivers and the unhelpful attitude of the police in the matter in Delhi.

(4) Shri O. P. Tyagi raised a matter regarding reported strike by the lawyers of the Tis Hazari Courts, Delhi.

9. Government Bill—Passed

The Maintenance of Internal Security
(Repeal) Bill, 1978

Discussion on the motion for consideration of the Bill moved on the 18th July, 1978, continued.

The following Members took part in the debate:—

- (1) Dr. Ramji Singh
- (2) Shri K. Mayathevar
- (3) Shri Ram Kishan
- (4) Shri P. G. Mavalankar
- (5) Shri Pabitra Mohan Pradhan
- (6) Shri D. G. Gawai
- (7) Chowdhry. Balbir Singh
- (8) Shri Vasant Sathe
- (9) Shri Ram Jethmalani
- (10) Shri Chitta Basu
- (11) Shri A. V. P. Asaithambi
- (12) Shri Balwant Singh Ramuwalia

Shri Dhanik Lal Mandal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dhanik Lal Mandal.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri K. A. Rajan
- (3) Shri Dhanik Lal Mandal

The motion was adopted and the Bill was passed.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th July, 1978)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 20, 1978/Asadha 29, 1900 (Saka)

No. 148

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 61, 63—65 were orally answered. Replies to Starred Questions No. 62, 66—75 and 77—80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—627, 629—657, 659—671, 673—776 and 778—800 were laid on the Table.

A statement by the Minister of State in the Ministry of Health and Family Welfare correcting the reply given on the 6th April, 1978 to Unstarred Question No. 5828 regarding 'Homoeo Contraceptives', was laid on the Table.

A statement by the Minister of State in the Ministry of Health and Family Welfare correcting the reply given on the 4th May, 1978 to Unstarred Question No. 9142 regarding 'Appointment of Siddha Research Officer', was laid on the Table.

A statement by the Minister of State in the Ministry of Health and Family Welfare correcting the reply given on the 15th May, 1978 to Unstarred Question No. 10089 regarding 'Construction of Working Women's Hostels by I.R.C.S.', was laid on the Table.

A statement by the Minister of State in the Ministry of External Affairs correcting the reply given on the 16th March, 1978 to Unstarred Question No. 3149 regarding 'Number of Employees in Indian Embassies', was also laid on the Table.

[P.T.O.]

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 321(E) (Hindi and English versions) published in Gazette of India dated the 12th June, 1978 making certain amendments to the Second Schedule of the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act.
- (2) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. G.S.R. 871 in Gazette of India dated the 1st July, 1978, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (3) (i) A copy of the Certified Accounts together with the Audit Report thereon (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1973-74.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

4. Calling Attention

Shri Yadendra Dutt called the attention of the Minister of Agriculture and Irrigation to the heavy floods in U.P., Assam and Bihar resulting in loss of life, property, crops and cattle.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)

*5. Statement by Prime Minister

The Prime Minister made a statement regarding his recent visit to Belgium, U.K., and U.S.A. and laid on the Table a copy each of the following papers (Hindi and English versions):—

- ✓ (i) Address by the Prime Minister to the Special Session of the United Nations General Assembly on Disarmament in New York on June 9, 1978.
- ✓ (ii) Joint Communique issued at the conclusion of the Prime Minister's visit to U.S.A.

[P.T.O.]

*At 2.03 P.M.

6. Report of Business Advisory Committee

Shri Ravindra Varma presented the Nineteenth Report of the Business Advisory Committee.

7. Report of Joint Committee

✓ Shri Shyamnandan Mishra presented the Report of the Joint Committee on the Lokpal Bill 1977.

8. Evidence before Joint Committee—Laid on the Table

Shri Shyamnandan Mishra laid on the Table the record of evidence given before the Joint Committee on the Lokpal Bill, 1977.

9. Matters under Rule 377

(1) Shri Vasant Sathé raised a matter regarding alleged charges of corruption against Shri Kantibhai Desai and Ministers reported to have been made by the former Home Minister.

(2) Shri Hukmdeo Narain Yadav raised a matter regarding delay in announcing the National policy in regard to reservation of posts in services for backward classes.

(3) Shri Dhirendranath Basu raised a matter regarding demilitarisation of Indian Ocean.

(4) Shri Raj Krishna Dawn raised a matter regarding reported poor performance of Calcutta Station of All India Radio.

(5) Dr. Ramji Singh raised a matter regarding reported increase in accidents because of negligence of bus drivers in Delhi.

10. Government Bill—Passed

The Customs Tariff (Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Satish Agarwal.

The following Members took part in the debate:—

- (1) Shri Manoranjan Bhakta
- (2) Shri Kanwar Lal Gupta
- (3) Shri A. C. George
- (4) Dr. Ramji Singh
- (5) Shri A. Bala Pajanor
- (6) Shri Dinesh Joarder
- (7) Shri Hukmdeo Narain Yadav
- (8) Shri Vayalar Ravi
- (9) Shri Dhirendranath Basu
- (10) Chowdhry Balbir Singh
- (11) Shri P. G. Mavalankar

Shri Satish Agarwal replied to the debate.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Satish Agarwal.

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill—under consideration

The Air (Prevention and Control of Pollution) Bill, 1978

The motion for consideration of the Bill was moved by Shri Sikandar Bakht.

An amendment for reference of the Bill to a Select Committee was moved by Shri Samar Guha.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Ram Kishan.

The following Members took part in the debate:—

- (1) Shri B. P. Kadam
- (2) Shri Durga Chand
- (3) Dr. Karan Singh (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st July, 1978)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 21, 1978|Asadha 30, 1900 (Saka)

No. 149

11.02 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Jayantrao Ganpat Natawadkar who was a Member of the First Lok Sabha; Shri J. S. Patil who was a Member of the Third Lok Sabha; Shri K. L. More who was a Member of the First and Third Lok Sabha; Shri Masuriya Din who was a Member of the Constituent Assembly, Provisional Parliament, First, Second, Third and Fourth Lok Sabha; and Shrimati Dakshayani Velayudhan who was a Member of the Constituent Assembly and Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 83, 84, 87—90 and 99 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 801—816, 818—823, 825—831, 833—870, 872 and 874—1000 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- * (1) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1977, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.

*The Report was previously laid on the Table on the 28th April, 1978.

[P.T.O.]

- (2) A copy of the Tobacco Board (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 858 in Gazette of India dated the 1st July, 1978, under sub-section (3) of section 32 of the Tobacco Board Act, 1975.
- (3) (i) A copy of the Newsprint Control Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 622(E) in Gazette of India dated the 30th October, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Tea (Registration of Dealers and Declaration of Stocks) Second Order, 1978, published in Notification No. S.O. 345(E) in Gazette of India dated the 20th May, 1978.
- (ii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Second Amendment Order, 1978, published in Notification No. S.O. 409(E) in Gazette of India dated the 26th June, 1978.
- (5) A copy of the Rubber (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 553 in Gazette of India dated the 29th April, 1978, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) First Report of the Vimadlal Commission of Inquiry set up to inquire into the allegations against Shri J. Vengal Rao, former Chief Minister and other Ministers of Andhra Pradesh.
- (ii) Memorandum of the action taken by the Central Government on the above Report.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—
- (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Third Amendment Scheme, 1978, published in Notification No. S.O. 1410 in Gazette of India dated the 20th May, 1978.

- (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) Second Amendment Scheme, 1978, published in Notification No. S.O. 414(E) in Gazette of India dated the 28th June, 1978.

5. Calling Attention

Shri Saugata Roy called the attention of the Minister of External Affairs to the reported construction of Karakoram Highway by Pakistan and China in the Pakistan occupied territory of Jammu and Kashmir.

The Minister of External Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)

6. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th July, 1978.

7. Statement By Minister

The Minister of State for Home Affairs made a statement regarding the setting up of the Scheduled Castes and Scheduled Tribes Commission.

8. Motion Regarding Report of Joint Committee—Extension of Time

Chaudhury, Brahm Prakash moved the following motion:—

“That this House do extend upto the last day of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State”.

The motion was adopted.

9. Motion Regarding Nineteenth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 20th July, 1978.”

The motion was adopted.

[P.T.O.]

10. Matters Under Rule 377

(1) Shri Dharmasinhbhai Patel raised a matter regarding reported shortage of coal resulting in the likely closure of industries in Saurashtra and Gujarat.

(2) Shri S. R. Damani raised a matter regarding critical stage of some Thermal Power Stations in Maharashtra due to inadequate coal supplies from the Western Coal Fields of Coal India Limited.

(3) Shri Jyotirmoy Bosu raised a matter regarding death of former Lt. Governor of Delhi, Shri Kishan Chand.

(4) Shri Manoranjan Bhakta raised a matter regarding reported agitation by the All India Junior Engineers Association.

(5) Shri Jagdish Prasad Mathur raised a matter regarding reported assault on Asian immigrants in London.

11. Government Bill—Under Consideration

The Air (Prevention and Control of Pollution) Bill, 1978

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 20th July, 1978, was taken up.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Sikandar Bakht.

The following Members took part in the debate:—

(1) Dr. Karan Singh

(2) Shri Jagannath Rao

(3) Dr. Saradish Roy (*Speech unfinished*). *

The discussion was not concluded.

12. Motion Regarding Twentieth Report of Committee on Private Members' Bills and Resolutions

Shri Ram Vilas Paswan moved the following motion:—

“That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th July, 1978.”

The motion was adopted.

13. Private Members' Bills—Introduced

1) The Constitution (Amendment) Bill, 1978 (*Amendment of Preamble and article 1 etc.*) by Shri Chitta Basu.

(2) The Representation of the People (Amendment) Bill, 1978 (*Insertion of new section 7A*) by Shri O. P. Tyagi.

(3) The Trade Unions (Amendment) Bill, 1978 (*Amendment of section 2, 4, etc.*) by Shri Prasannbhai Mehta.

(4) The Factories (Amendment) Bill, 1978 (*Amendment of sections 8, 9 etc.*) by Shri Prasannbhai Mehta.

(5) The Compulsory Military Training Scheme Bill, 1978 by Shri Prasannbhai Mehta.

(6) The Compulsory Voting Bill, 1978 by Shri Prasannbhai Mehta.

(7) The Constitution (Amendment) Bill, 1978 (*Amendment of article 171*) by Shri P. Rajagopal Naidu.

(8) The Marginal Farmers and Agricultural Workers' Pension Bill, 1978 by Shri P. Rajagopal Naidu.

(9) The Income-Tax (Amendment) Bill, 1978 (*Amendment of section 53*) by Shri R. D. Gattani.

(10) The Exploration and Utilization of Underground Water Resources Bill, 1978 by Shri K. Lakkappa.

(11) The Small Farmers Assistance Bill, 1978 by Shri K. Lakkappa.

(12) The Special Marriage (Amendment) Bill, 1978 (*Amendment of sections 4 and 6*) by Shri R. D. Gattani.

(13) The Industries (Development and Regulation) Amendment Bill, 1978 (*Amendment of section 18FB*) by Dr. Vasant Kumar Pandit.

(14) The Commissions of Inquiry (Amendment) Bill, 1978 (*Amendment of section 5*) by Shri Ram Jethmalani.

The motion for leave to introduce the Bill moved by Shri Ram Jethmalani was opposed. The motion was adopted and the Bill was introduced.

(15) The Representation of the People (Amendment) Bill, 1978 (*Insertion of new section 10B, etc.*) by Shri Ram Jethmalani.

(16) The Agricultural Commodities Supporting Price Bill, 1978 by Shri K. Lakkappa.

14. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1977 (Insertion of new articles 23A, 23B and 23C) by Shri Y. P. Shastri.

Discussion on the motion for consideration of the Bill moved by Shri Y. P. Shastri on the 5th May, 1978, was taken up.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Laxmi Narain Nayak, Hari Vishnu Kamath and B. P. Mandal.

[P.T.O.]

The following Members took part in the debate:—

- (1) Dr. Ramji Singh
- (2) Shri Dinen Bhattacharya
- (3) Shri A. V. P. Asaithambi
- (4) Shri Hukmdeo Narain Yadav
- (5) Shri B. P. Mandal
- (6) Shri Ramdas Singh
- (7) Shri P. G. Mavalankar
- (8) Shri Laxmi Narain Nayak
- (9) Shri Harikesh Bahadur
- (10) Shri K. A. Rajan
- (11) Shri Ram Vilas Paswan
- (12) Shri A. Sunna Sahib
- (13) Shri Vinayak Prasad Yadav
- (14) Shri K. Lakkappa
- (15) Shri Kalyan Jain
- (16) Shri Hari Vishnu Kamath (*Speech unfinished*).

The discussion was not concluded.

5 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th July, 1978.)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 24, 1978 | Sravana 2, 1900 (Saka)

No. 150

11 A.M.

Obituary Reference

The Speaker, Sarvashri Morarji R. Desai, C. M. Stephen, Y. B. Chavan, A. Bala Pajanor, Rameshwar Patidar, Kacharulal Hemraj Jain and Sasankasekhar Sanyal made references to the passing away of Shri Parmanand Govindjiwala who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Parmanand Govindjiwala, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.15 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th July, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 25, 1978|Sravana 3, 1900 (Saka)

No. 151

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Kashi Ram Gupta who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 122, 124—126 and 128 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 101—121 for the 24th July, 1978 were also laid on the Table today, Lok Sabha having adjourned without taking up questions on the 24th July, 1978.

3. Unstarred Questions . .

Replies to Unstarred Questions Nos. 1201—1233, 1235—1319 and 1321—1400 were laid on the Table.

Replies to Unstarred Questions Nos. 1001—1034, 1036—1038, 1040—1149, 1151—1176, 1178—1182, 1184—1189 and 1191—1200 for the 24th July, 1978 were also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. F.1(17)/74-MP (S.O. 1941) (Hindi and English versions) published in Gazette of India dated the 1st July, 1978 making certain amendments to the Hotels, Boarding Houses, Guest Houses, Hostels, Lodging Houses and Motels (Building Standards) Regulations, 1977, under section 58 of the Delhi Development Act, 1957.

[P.T.O.]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1976-77.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1974-75—Part II (Administration and Accounts).
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (4) A copy of Notification No. S.O. 358(E) (Hindi and English versions) published in Gazette of India dated the 27th May, 1978 making certain amendments in the description of the constituencies in Schedule XII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (5) A copy of the Delimitation of Council Constituencies (Mysore) Amendment Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 294(E) in Gazette of India dated the 17th May, 1978, under sub-section (2) of section 13 of the Representation of the People Act, 1950.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Public Companies (Terms of issue of debentures and of raising of loans with option to convert such debentures or loans into shares) Amendment Rules, 1978, published in Notification No. G.S.R. 623 in Gazette of India dated the 13th May, 1978.
 - (ii) The Company's Liquidation Account (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 626 in Gazette of India dated the 20th May, 1978.
 - (iii) The Companies (Secretary's Qualifications) (Amendment) Rules, 1978, published in Notification No. G.S.R. 851 in Gazette of India dated the 1st July, 1978.

- (iv) The Companies (Secretary's Qualifications) (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 852 in Gazette of India dated the 1st July, 1978.
- (7) A copy of Notification No. G.S.R. 728 (Hindi and English versions) published in Gazette of India dated the 10th June, 1978 declaring M/s. Mambalam Benefit Society Limited, a company having its registered office in the State of Tamil Nadu to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.
- (8) A copy of Notification No. G.S.R. 627 (Hindi and English versions) published in Gazette of India dated the 20th May, 1978 delegating certain powers and functions of the Central Government exercisable under clause (b) of sub-section (7) of section 555 of the Companies Act, 1956 to the Registrars of Companies and Regional Directors subject to the control of Company Law Board, under sub-section (3) of section 637 of the said Act.
- (9) A copy of the Certified Accounts (Hindi@ version) of the Indian Institute of Technology, Kanpur, for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (10) A copy of the Railway Protection Force (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 887 in Gazette of India dated the 8th July, 1978, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1976-77 along with the Audited Accounts under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 634 published in Gazette of India dated the 20th May, 1978 together with an explanatory memorandum

@English version of the Accounts was laid on the Table on the 15th May, 1978.

[P.T.O.]

regarding exemption from excise duty of samples of pasteurised butter and processed cheese drawn for laboratory test.

- (ii) G.S.R. 671 published in Gazette of India dated the 27th May, 1978 together with an explanatory memorandum regarding exemption from excise duty on solutions of asphalt, bitumen, tar or pitch used for road surfacing, filling cracks, bonding aggregates, stabilising soil or for use as adhesives subject to certain conditions.
 - (iii) G.S.R. 305(E) to 307(E) published in Gazette of India dated the 29th May, 1978 together with an explanatory memorandum regarding the extension of the concessional rates of weekly compounded levy applicable to Khandsari sugar up to the 30th September, 1978.
 - (iv) G.S.R. 308(E) published in Gazette of India dated the 29th May, 1978 together with an explanatory memorandum regarding central excise duty exemption to partical boards veneered with single veneer or plywood panel.
 - (v) G.S.R. 354(E) published in Gazette of India dated the 4th July, 1978 together with an explanatory memorandum regarding exemption from excise duty on high density polyethelene (HDPE) Waste.
 - (vi) G.S.R. 336(E) and 337(E) published in Gazette of India dated the 27th June, 1978 together with an explanatory memorandum regarding the reduction of the basic duty of excise from 15 per cent *ad valorem* to 6 per cent *ad valorem* on additional releases of free sale quotas by sugar factories under the incentive rebate scheme for new expansion project sugar factories established at high cost.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 296(E) published in Gazette of India dated the 18th May, 1978 together with an explanatory memorandum regarding exemption from export duty on Tapioca Chips.
 - (ii) G.S.R. 673 and 674 published in Gazette of India dated the 27th May, 1978 together with an explanatory memorandum regarding exemption from customs duty (basic and auxiliary) on colour illustrations and dust covers for printing of books.
 - (iii) G.S.R. 736 published in Gazette of India dated the 10th June, 1978 together with an explanatory memo-

randum regarding amendment of Notification No. 173-Customs dated the 2nd August, 1976 granting exemption from customs duty on D. D. T. imported on behalf of Government.

- (iv) The Transfer of Residence (Amendment) Rules, 1978, published in Notification No. G.S.R. 333(E) in Gazette of India dated the 22nd June, 1978 together with an explanatory memorandum.
 - (v) G.S.R. 855 published in Gazette of India dated the 1st July, 1978 together with an explanatory memorandum regarding special tariff concession to Bangladesh, Republic of Korea, Sri Lanka and Laos on import of Molasses.
 - (vi) G.S.R. 352(E) published in Gazette of India dated the 1st July, 1978 together with an explanatory memorandum regarding exchange rates for conversion of 17 foreign currencies into Indian rupees and *vice versa*.
 - (vii) G.S.R. 356(E) published in Gazette of India dated the 5th July, 1978 together with an explanatory memorandum regarding rates of additional duty leviable on refrigerators, deep freezes and air conditioners imported under transfer of residence concessions.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 51 of the Finance (No. 2) Act, 1971:—
- (i) G.S.R. 299(E) published in Gazette of India dated the 24th May, 1978 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to artists going abroad for purposes of dance or other cultural performances of non-commercial nature.
 - (ii) G.S.R. 342(E) published in Gazette of India dated the 29th June, 1978 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to such Members of Parliament, Minister of State Government, Leader of Political Party and eminent member of general public as is included in an official delegation of the Central Government going abroad in connection with the affairs of the Union.
- (15) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1977—Union Government (Commercial)—Part II—Miscellaneous Topics of interest under article 151(1) of the Constitution.

[P.T.O.]

- (16) A statement containing the particulars of the bidders who purchased the largest quantity of gold in each of the six auctions so far held and also the particulars of the two licensed dealers who purchased the largest quantity of gold in all the six auctions taken together.

5. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Home Affairs to the reported Chinese balloons with transmitters and propaganda material found in different parts of the country.

The Minister of State for Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

6. Report of Committee on Subordinate Legislation

Kumari Maniben Vallabhbai Patel presented the Tenth Report of the Committee on Subordinate Legislation.

7. Government Bills—Introduced

- (1) The Coconut Development Board Bill, 1978.

The motion for leave to introduce the Bill moved by Shri Surjit Singh Barnala was opposed. The motion was adopted and the Bill was introduced.

- (2) The Copra Cess Bill, 1978.

(3) The Water (Prevention and Control of Pollution) Amendment Bill, 1978.

8. Matters Under Rule 377

(1) Dr. Vasant Kumar Pandit raised a matter regarding reported decision of the Central Government to close down Konkan passenger line.

(2) Shri Ram Vilas Paswan raised a matter regarding reported heavy floods endangering National Highway No. 31 and Railway lines in Bihar.

(3) Shri G. Narsimha Reddy raised a matter regarding reported inferior quality of cement produced by factories.

9. Government Bill—Amendment for Reference to Joint Committee— Adopted

The Air (Prevention and Control of Pollution) Bill, 1978

Discussion on the motion for consideration of the Bill moved on the 20th July, 1978 and the amendments thereto moved on the 20th and 21st July, 1978, continued.

The following Members took part in the debate:—

- (1) Dr. Saradish Roy
- (2) Shri G. S. Reddi
- (3) Shri Kanwar Lal Gupta
- (4) Shri K. A. Rajan
- (5) Shrimati Mrinal Keshav Gore
- (6) Shri P. G. Mavalankar
- (7) Shri M. Ram Gopal Reddy
- (8) Shri Laxmi Narain Nayak

Shri Sikandar Bakht replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri Samar Guha on the 20th July, 1978 was negated.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Ram Kishan on the 20th July, 1978 was also negated.

In the amendment for reference of the Bill to a Joint Committee moved by Shri Sikandar Bakht on the 21st July, 1978 name of one Member was changed and the amendment was adopted as follows:—

“That the Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the aforesaid purpose, of Boards for the prevention and control of air pollution, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

- (1) Shri P. Anbalagan
- (2) Shri Manoranjan Bhakta
- (3) Shri Gananath Pradhan
- (4) Shri Dinesh Joarder
- (5) Shri B. P. Kadam
- (6) Dr. Karan Singh
- (7) Shrimati Parvathi Krishnan
- (8) Shri M. V. Krishnappa
- (9) Shri B. P. Mandal
- (10) Shri Jagdish Prasad Mathur
- (11) Shri R. K. Mhalgi
- (12) Shri Govind Ram Miri

[P.T.O.]

- (13) Shri Nathuni Ram
- (14) Shri R. N. Rakesh
- (15) Shri Ram Kinkar
- (16) Shri Ram Murti
- (17) Shri Vasant Sathe
- (18) Shri Chiman Bhai H. Shukla
- (19) Shri A. Sunna Sahib
- (20) Shri Sikandar Bakht

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the end of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

10. Government Bill—Passed

The Taxation Laws (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:—

- (1) Shri S. R. Damani
- (2) Dr. Ramji Singh
- (3) Shri P. K. Kodiyan
- (4) Shri Kanwar Lal Gupta
- (5) Shri A. Bala Pajanor
- (6) Shri R. Venkataraman
- (7) Shri Ram Vilas Paswan
- (8) Shri P. G. Mavalankar
- (9) Shri A. K. Roy
- (10) Shri Vayalar Ravi

Shri H. M. Patel replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendments Nos. 1 and 2 to Clause 2 moved by Shri R. Venkataraman, the House divided, Ayes *16; Noes *35.

The amendments were accordingly negatived.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th July, 1978).

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, July 26, 1978|Sravana 4, 1900 (Saka)

No. 152

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 143—145 and 149—154 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1435, 1437—1512 and 1514—1600 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Public Notice No. 1-PR-NP|78 (Hindi and English versions) dated the 7th July, 1978 regarding News-print Allocation Policy for 1978-79.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1976-77 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with the Statistical Statement.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Jute (Licensing and Control) Second Amendment Order, 1978, published in Notification No. S.O. 420(E) in Gazette of India dated the 1st July, 1978.
 - (ii) The Copper (Prohibition of use in the manufacture of PVC and VIR wires of domestic type) Order, 1978, published in Notification No. S.O. 444(E) in Gazette of India dated the 13th July, 1978.

[P.T.O.]

- (4) A copy of the Interim Report II dated the 26th April, 1978 (Hindi@ version) of Shah Commission of Inquiry set up to inquire into the misuse of authority, excesses and malpractices committed during the Emergency under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.
- (5) A copy of the Central Industrial Security Force (Third Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 848 in Gazette of India dated the 1st July, 1978, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (6) A copy of the Foreign Contribution (Acceptance or Retention of Gifts or Presentations) Regulations, 1978 (Hindi and English versions) published in Notification No. S.O. 402(E), in Gazette of India dated the 22nd June, 1978 under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1978, published in Notification No. G.S.R. 585 in Gazette of India dated the 6th May, 1978.
 - (ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1978, published in Notification No. G.S.R. 586 in Gazette of India dated the 6th May, 1978.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1978, published in Notification No. G.S.R. 665 in Gazette of India dated the 27th May, 1978.
 - (iv) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1978, published in Notification No. G.S.R. 666 in Gazette of India dated the 27th May, 1978.
 - (v) The All India Services (House Building Advance) Rules, 1978, published in Notification No. G.S.R. 311(E) in Gazette of India dated the 31st May, 1978.
 - (vi) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1978, published in Notification No. G.S.R. 699 in Gazette of India dated the 3rd June, 1978.

@English version of the Report was laid on the Table on the 15th May, 1978.

- (vii) The Indian Police Service (Pay) Fifth Amendment Rules, 1978, published in Notification No. G.S.R. 700 in Gazette of India dated the 3rd June, 1978.
- (viii) The Indian Police Service (Pay) Sixth Amendment Rules, 1978, published in Notification No. G.S.R. 806 in Gazette of India dated the 24th June, 1978.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1978, published in Notification No. G.S.R. 807 in Gazette of India dated the 24th June, 1978.
- (x) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1978, published in Notification No. G.S.R. 849 in Gazette of India dated the 1st July, 1978.
- (xi) The Indian Forest Service (Regulation of Seniority) Amendment Rules, 1978, published in Notification No. G.S.R. 358(E) in Gazette of India dated the 13th July, 1978.
- (xii) The Indian Forest Service (Recruitment) Amendment Rules, 1978, published in Notification No. G.S.R. 359(E) in Gazette of India dated the 13th July, 1978.
- (xiii) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1978, published in Notification No. G.S.R. 360(E) in Gazette of India dated the 13th July, 1978.
- (xiv) The Indian Forest Service (Pay) Fourth Amendment Rules, 1978, published in Notification No. G.S.R. 361(E) in Gazette of India dated the 13th July, 1978.
- (xv) The Indian Forest Service (Pay) Fifth Amendment Rules, 1978, published in Notification No. G.S.R. 362(E) in Gazette of India dated the 13th July, 1978.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 875 published in Gazette of India dated the 8th July, 1978 together with an explanatory memorandum regarding exemption from Central Excise duty goods intended for installation at the site of project for the Indian National Satellite system.
 - (ii) G.S.R. 363(E) published in Gazette of India dated the 14th July, 1978 together with an explanatory memorandum regarding withdrawal of excess production relief scheme in respect of tyres and tubes.

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- (iii) G.S.R. 364(E) published in Gazette of India dated the 14th July, 1978 together with an explanatory memorandum regarding introduction of modified form of excess production relief scheme in respect of tyres and tubes.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
 - (i) The Delhi Sales Tax (Third Amendment) Rules, 1978, published in Notification No. F.4(2)78-Fin. (Gen.) in Delhi Gazette dated the 24th May, 1978.
 - (ii) The Delhi Sales Tax (Fourth Amendment) Rules, 1978, published in Notification No. F.4(13)78-Fin.(G)(iv) in Delhi Gazette dated the 28th June, 1978.
- (10) A copy each of Notification Nos. S.O. 1967 to 1986 and 1994 to 1997 (Hindi and English versions) published in Gazette of India dated the 8th July, 1978 regarding exemption under section 10 (23C)(iv) of the Income-tax Act, 1961 to certain Associations/Organisations, under section 296 of the said Act.

4. Calling Attention

Shri Ramanand Tiwary called the attention of the Minister of Energy to the reported power crisis in the country, particularly in Bihar and Madhya Pradesh, resulting in closure of industries and causing hardships to agriculturists.

The Minister of Energy made a statement in regard thereto.

5. Matters Under Rule 377

(1) Shri R. K. Mhalgi raised a matter regarding reported putting off of decision on the site for Bombay High gas-based fertilizer plant.

(2) Shri K. Mallanna raised a matter regarding reported entry of Chinese trained Pakistani infiltrators into Indian territory in Kashmir.

(3) Shri George Mathew raised a matter regarding reported decision to import natural rubber.

(4) Shri Dhirendranath Basu raised a matter regarding reported black-marketing in coal by traders, leading to its acute shortage and closure of industries.

(5) Shri A. Bala Pajanor raised a matter regarding reported deaths in the Safdarjang Hospital due to tetanus.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Chandradeo Prasad Verma presented the Twenty-first Report of the Committee on Private Members' Bills and Resolutions.

7. Government Bills—Passed

(i) *The Metro Railways (Construction of Works) Bill, 1978*

The motion for consideration of the Bill was moved by Shri Madhu Dandavate.

The following Members took part in the debate:—

(1) Shri Janardhana Poojary

(2) Shri Bapusaheb Parulekar

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.*)

(3) Shri Dhirendranath Basu

(4) Shri Padmacharan Samantasinhera

(5) Shri A. K. Saha

(6) Shri Chitta Basu

(7) Shri Anant Dave

(8) Shri A. Bala Pajanor

(9) Shri R. L. P. Verma

(10) Shri B. C. Kamble

(11) Dr. Ramji Singh

(12) Shri Saugata Roy

(13) Shri Durga Chand

(14) Chowdhry Balbir Singh

Shri Madhu Dandavate replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 45 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhu Dandavate.

The motion was adopted and the Bill was passed.

(ii) *The Indian Explosives (Amendment) Bill, 1978*

The motion for consideration of the Bill was moved by Shri George Fernandes.

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Ajitsinh Dabhi
- (2) Dr. Ramji Singh
- (3) Shri Durga Chand
- (4) Shri V. Kishore Chandra S. Deo
- (5) Shri R. L. P. Verma
- (6) Shri A. K. Roy

Shri George Fernandes replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri George Fernandes.

The motion was adopted and the Bill was passed.

8. Statement By Minister

The Minister of State for Home Affairs made a statement regarding reconstitution of the Minorities Commission.

9. Half-An-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 19th July, 1978 to Starred Question No. 51 regarding ban on nuclear explosions by India.

Shri Morarji R. Desai replied to the discussion.

10. Report of Business Advisory Committee

Shri K. S. Chavda presented the Twentieth Report of the Business Advisory Committee.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th July, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 27, 1978 | Sravana 5, 1900 (Saka)

No. 153

11 A.M.

1. Starred Questions

Starred Questions Nos. 163—168 were orally answered. Replies to Starred Questions Nos. 169—179, 181 and 182 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1628, 1630—1748 and 1750—1768 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- | | |
|---|-------------------------|
| (i) Statement No. XXII—Twelfth Session, 1974. | } Fifth
Lok
Sabha |
| (ii) Statement No. X—Seventeenth Session, 1976. | |
| (iii) Statement No. VII—First Session, 1977. | } Sixth
Lok
Sabha |
| (iv) Statement No. X—Second Session, 1977. | |
| (v) Statement No. VI—Third Session, 1977. | |
| (vi) Statement No. III—Fourth Session, 1978. | |
| (vii) Statement No. IV—Fourth Session, 1978. | |
| (viii) Statement No. V—Fourth Session, 1978. | |

[P.T.O.]

- (2) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. G.S.R. 804 in Gazette of India dated the 17th June, 1978, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, for the year 1976-77.
- (4) A copy of Notification No. G.S.R. 820 (Hindi and English versions) published in Gazette of India dated the 24th June, 1978, making certain amendment to the Second Schedule to the Drugs and Cosmetics Act, 1940, under section 38 of the said Act.
- (5) A copy of Notification No. 145/78-Customs (Hindi and English versions) published in Gazette of India dated the 27th July, 1978 together with an explanatory memorandum regarding exemption to P.V.C. resins when imported into India from the basic customs duty, under section 159 of the Customs Act, 1962.

4. Message from Rajya Sabha

✓ Secretary reported a message from Rajya Sabha that at its sitting held on the 25th July, 1978, Rajya Sabha passed a motion referring the Visva-Bharati (Amendment) Bill, 1978, to a Joint Committee of the Houses consisting of 33 members; 11 members from Rajya Sabha, namely:—

- (1) Dr. V. P. Dutt
- (2) Prof. D. P. Chattopadhyaya
- (3) Shri Bishambhar Nath Pande
- (4) Shrimati Kanak Mukherjee
- (5) Shri Pranab Mukherjee
- (6) Dr. Malcolm Sathianathan Adiseshiah
- (7) Shri Amarprosad Chakraborty
- (8) Dr. Sarup Singh
- (9) Dr. Bhai Mahavir
- (10) Shri Ghanshyambhai Oza
- (11) Shri Lakshmana Mahapatro

and 22 members from Lok Sabha and recommended that Lok Sabha do joint in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

5. Statement Under Direction 115

Shri P. G. Mavalankar made a statement regarding the answer given to the House by the Minister of State for Home Affairs on the 19th July, 1978 in reply to Unstarred Question No. 425 and the statements made by the Minister of Steel and Mines on the same day during discussion on the Maintenance of Internal Security (Repeal) Bill, 1978 regarding setting up of a Special Court to try the former Prime Minister.

The Minister of Steel and Mines made a statement in reply thereto.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

6. Calling Attention

Shri Samar Guha called the attention of the Minister of External Affairs to the reported influx of thousands of tribal refugees into the State of Tripura from the Chittagong Hill Tract of Bangladesh.

The Minister of State for External Affairs made a statement in regard thereto.

7. Motion Regarding Twentieth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 26th July, 1978.”

The motion was adopted.

8. Matters Under Rule 377

(1) Shri Surendra Bikram raised a matter regarding reported pollution of rivers and atmosphere due to discharge of harmful effluents by big industries.

(2) Shri Dharmasinhbhai Patel raised a matter regarding need for aerial spray on standing groundnut crop in Saurashtra region of Gujarat.

(3) Shri Mallikarjun raised a matter regarding reported suspension of an IAS Deputy Secretary in the Ministry of Information and Broadcasting.

(4) Shri N. Tombi Singh raised a matter regarding reported declaration of entire Manipur Valley as a disturbed area.

(5) Shri Hari Vishnu Kamath raised a matter regarding correspondence exchanged between Shri N. G. Goray, High Commissioner for India in U.K. and Lord Mountbatten regarding death of Netaji Subhas Chandra Bose.

[P.T.O.]

9. Government Bill—Under Consideration

The Passports (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri S. Kundu.

The following Members took part in the debate:—

- (1) Shri B. Rachaiah
- (2) Shri Kanwar Lal Gupta
- (3) Shri Vayalar Ravi
- (4) Shri Durga Chand
- (5) Shri Bhagat Ram
- (6) Shri Anant Dave
- (7) Shri A. Bala Pajanor
- (8) Shri Nirmal Chandra Jain
- (9) Shri C. K. Chandrappan
- (10) Shri Padmacharan Samantasinhera
- (11) Shri G. M. Banatwaha
- (12) Shri Brij Bhushan Tiwari
- (13) Shri A. V. P. Asaithambi
- (14) Shri Mahi Lal
- (15) Shri M. Ram Gopal Reddy
- (16) Shri G. S. Reddi
- (17) Shri Laxmi Narain Nayak
- (18) Chowdhry Balbir Singh
- (19) Shri Nathu Ram Mirdha
- (20) Dr. Ramji Singh
- (21) Shri P. G. Mavalankar
- (22) Shri Ram Vilas Paswan

Shri S. Kundu replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Consideration of Clause 2 was taken up but not concluded.

The discussion on the Bill was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th July, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 28, 1978 | Sravana 6, 1900 (Saka)

No. 154

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 183, 184 and 186—190 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1769—1873, 1875—1907, 1909—1922, 1924—1962, 1964, 1965, 1967 and 1968 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Companies (Acceptance of Deposits) Fourth Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 373(E) in Gazette of India dated the 17th July, 1978, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 357(E) in Gazette of India dated the 10th July, 1978, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (3) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1976-77.
- (4) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Tea Board for the year 1976-77 along with the statement of Accounts.

[P.T.O.]

- (5) A copy of the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Second Amendment Scheme, 1978 (Hindi and English versions) published in Notification No. S.O. 2110 in Gazette of India dated the 15th July, 1978, under section 17 of the General Insurance Business (Nationalisation) Act, 1972.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 318(E) published in Gazette of India dated the 9th June, 1978 together with an explanatory memorandum regarding exemption from customs duty on imports against Advance Licences for export production.
 - (ii) G.S.R. 319(E) and 320(E) published in Gazette of India dated the 9th June, 1978 together with an explanatory memorandum regarding exemption from countervailing duty on imports against Advance Licences for export production.
 - (iii) G.S.R. 325(E) published in Gazette of India dated the 19th June, 1978 together with an explanatory memorandum regarding exemption from customs duties on Nylon filament yarn and Polyester filament yarn imported against replenishment licences against specified export products.
 - (iv) G.S.R. 326(E) published in Gazette of India dated the 19th June, 1978 together with an explanatory memorandum regarding exemption from countervailing duties on Nylon filament yarn and Polyester filament yarn imported against replenishment licences against specified export products.
 - (v) G.S.R. 365(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from import duty on silver powder suspension.
 - (vi) G.S.R. 366(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from import duty on photopolymer films.
 - (vii) G.S.R. 367(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from import duty on silicon wafers.
 - (viii) G.S.R. 368(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from import duty on epoxide resins and silicone resins.

- (ix) G.S.R. 369(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from import duty on photoresist.
 - (x) G.S.R. 370(E) published in Gazette of India dated the 15th July, 1978 together with an explanatory memorandum regarding exemption from auxiliary duty on silver powder suspension, photopolymer films, silicon wafers, epoxide resins and silicone resins and photoresist.
 - (xi) G.S.R. 926 published in Gazette of India dated the 22nd July, 1978 together with an explanatory memorandum regarding exemption from auxiliary duty on articles re-imported into India after repairs from abroad, enjoying exemption duty provided in Notification No. 204-Customs dated the 2nd August, 1976.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) Notification No. 142/78-Customs published in Gazette of India dated the 28th July, 1978 together with an explanatory memorandum regarding exemption from basic custom duty on coking coal when imported.
 - (ii) Notification No. 143/78-Customs published in Gazette of India dated the 28th July, 1978 together with an explanatory memorandum regarding exemption from auxiliary duty of customs on coking coal when imported.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 26th July, 1978, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Khadi and Village Industries Commission (Amendment) Bill, 1978 and nominated the following members of Rajya Sabha to serve on the said Joint Committee:—
 - (1) Shri Jaharlal Banerjee
 - (2) Shrimati Kumudben Manishanker Joshi
 - (3) Shri A. G. Kulkarni
 - (4) Shri E. R. Krishnan
 - (5) Shri N. P. Chengalraya Naidu
 - (6) Shri L. R. Naik

[P.T.O.]

- (7) Shri Ghanshyambhai Oza
 - (8) Shri A. P. Sharma
 - (9) Shri Lakhan Singh
 - (10) Shri R. K. Poddar
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Customs Tariff (Amendment) Bill, 1978, passed by Lok Sabha on the 20th July, 1978.
 - (iii) That at its sitting held on the 26th July, 1978, Rajya Sabha passed the Employment of Children (Amendment) Bill, 1978.
 - (iv) That at its sitting held on the 26th July, 1978, Rajya Sabha passed the Repealing and Amending Bill, 1978.

5. Bills Passed By Rajya Sabha—Laid on the Table

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Employment of Children (Amendment) Bill, 1978.
- (2) The Repealing and Amending Bill, 1978.

6. Ruling by Speaker Regarding Privilege Matter

The Speaker gave his ruling withholding his consent to the raising of a question of privilege by Sarvashri K. P. Unnikrishnan and Vayalar Ravi against the Minister of Steel and Mines (Shri Biju Patnaik) for allegedly misleading the House by his observations in the House on the 19th July, 1978 during the debate on the Maintenance of Internal Security (Repeal) Bill, 1978.

7. Calling Attention

Dr. Murli Manohar Joshi called the attention of the Minister of Home Affairs to the reported clash between caste Hindus and Harijans in Villupuram, Tamil Nadu, on the 25th July, 1978 and alleged death of nine Harijans.

The Minister of State for Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.06 P.M.)

8. Statement By Minister

The Minister of Commerce and Civil Supplies and Cooperation laid on the Table a statement regarding Import Policy.

9. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 31st July, 1978.

10. Government Bills—Introduced

- (1) The Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Bill, 1978.
- (2) The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1978.

11. Matters Under Rule 377

(1) Shri Vinod Bhai B. Sheth raised a matter regarding likely stir in Gujarat regarding supply of natural gas from Bombay High.

(2) Shri Jyotirmoy Bose raised a matter regarding reported intention of the Government to purchase aircraft to run and maintain air services in the so-called inaccessible places.

The Minister of Tourism and Civil Aviation replied.

(3) Shri Baldev Singh Jasrotia raised a matter regarding reported agitation by the workers at various Depots of the Food Corporation of India.

(4) Shri Manohar Lal raised a matter regarding reported closure of Kailash Mill, Kanpur, for the last 26 months.

Shri Chitta Basu raised a matter regarding reported agitation by the workers of the Government of India Press at Minto Road, New Delhi, for speedy redressal of their grievances.

12. Government Bill—Passed

The Passports (Amendment) Bill, 1978

Clause-by-clause consideration of the Bill continued.

On amendment No. 19 to Clause 2 moved by Shri P. G. Mavalankar, the House divided. Ayes 26; Noes 41. The amendment was accordingly negatived.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Kundu.

The motion was adopted and the Bill was passed.

[P.T.O.]

13. Motion Regarding Twenty-first Report of Committee on Private Members' Bills and Resolutions

Shri Vinod Bhai B. Sheth moved the following motion:—

“That this House do agree with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th July, 1978.”

The motion was adopted.

14. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri Ramji Lal Suman on the 28th April, 1978, continued:—

“This House is of the opinion that the Upper Houses (Legislative Councils) in the States have not served any useful purpose and in the process of legislation they are proving to be cumbersome and avoidably expensive and, therefore, the Constitution should be suitably amended to abolish them as soon as possible.”

Shri Shanti Bhushan took part in the debate.

Shri Ramji Lal Suman replied to the debate.

The Resolution was negatived.

15. Private Member's Resolution—Under Consideration

Shrimati Ahilya P. Rangnekar moved the following Resolution:—

“This House expresses its grave concern at the steep rise in the prices of all essential commodities like pulses, edible oils, milk, cloth, footwear, soap, etc. and fall in the prices of all commercial crops like sugarcane, cotton, tobacco, etc. and recommends that, with a view to protect the primary producers as well as the consumers, all essential commodities be procured through the State Governments at fair price from the producers and distributed to the consumers through an effective public distribution system supervised by People's Committees to be set up for this purpose.”

Two amendments were moved by Sarvashri Yuvraj and Ram Vilas Paswan.

The following Members took part in the debate:—

- (1) Shri V. M. Sudheeran
- (2) Shri Balwant Singh Ramuwalia
- (3) Shri Kanwar Lal Gupta
- (4) Shri P. Rajagopal Naidu (*Speech unfinished*).

The discussion was not concluded.

16. Half-An-Hour Discussion

Shri Ram Vilas Paswan raised a half-an-hour discussion on points arising out of the answer given on the 17th July, 1978 to Unstarred Question No. 161 regarding Levy of Surcharge on M.I.G. Flats by Delhi Development Authority.

Before the Minister could reply to the discussion, the House was adjourned for want of quorum.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st July, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 31, 1978|Sravana 9, 1900 (Saka)

No. 155

11 A.M.

1. Starred Questions

Starred Questions Nos. 205, 207, 209, 212—214, 218 and 220 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1969—2050, 2052—2078 and 2080—2168 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Education, Social Welfare and Culture regarding 'Medical Aid to Shri Yohannan' was orally answered and supplementaries were also answered thereon.

4. Ruling By Speaker Regarding Privilege Matter

The Speaker gave his ruling withholding his consent to the raising of a question of privilege by Sarvashri Vayalar Ravi and K. P. Unnikrishnan against Shri Charan Singh, former Minister of Home Affairs, for allegedly making certain observations against Shri K. P. Unnikrishnan published in The Times of India dated the 19th July, 1978.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.04 P.M.)

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Development Authority (Pension) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 693 in Gazette of India dated the 27th May, 1978, under section 58 of the Delhi Development Act, 1957.

[P.T.O.]

- (2) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1975-76 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) Review by the Government on the Audit Report on the Accounts of the Delhi Development Authority for the year 1975-76.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (3) A copy of the Water (Prevention and Control of Pollution) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 377(7) in Gazette of India dated the 20th July, 1978, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report.
- (5) (i) A copy of Notification No. G.S.R. 269(E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 1978 regarding the Order issued by the Central Government under the Essential Commodities Act, 1955 for securing the equitable distribution of Fertilisers, under sub-section (6) of section 3 of the said Act.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 29 of the University of Hyderabad Act, 1974.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (7) A copy of the Delhi Agricultural Produce Marketing (Regulation) (General) Rules, 1978 (Hindi and English versions) published in Notification No. F.6(1)|77-DAM in Delhi Gazette dated the 23rd March, 1978, under sub-section (6) of section 63 of the Delhi Agricultural Produce Marketing (Regulation) Act, 1976.

- (8) A copy of Notification No. 148/78-Customs (Hindi and English versions) published in Gazette of India dated the 31st July, 1978 together with an explanatory memorandum regarding reduction in the export duty on coffee, under section 159 of the Customs Act, 1962.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 27th July, 1978, Rajya Sabha agreed without any amendment to the Maintenance of Internal Security (Repeal) Bill, 1978, passed by Lok Sabha on the 19th July, 1978.

7. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Fourteenth Report of the Committee on Public Undertakings on Jute Corporation of India Ltd.—Organisational Matters.

8. Statement By Minister

The Minister of Works and Housing and Supply and Rehabilitation made a statement regarding a matter raised earlier during the day pertaining to the eviction of Shri Raje Vishveshvar Rao, M.P. from his bungalow at Gurdwara Rakabganj Road, New Delhi.

9. Motion—Adopted

Discussion on the following motion moved by Shri Kanwar Lal Gupta and the amendments thereto moved on the 15th May, 1978, continued:—

“That this House expresses its concern at the growing student unrest in universities and other institutions for higher education deemed to be universities and recommends to the Government to take appropriate steps to remove the causes of unrest.”

The following Members took part in the debate:—

- (1) Shri Yashwant Borole
- (2) Shri V. M. Sudheeran
- (3) Shri Chitta Basu
- (4) Shri Yuvraj
- (5) Shri V. Arunachalam alias 'Aladi Aruna'
- (6) Shri Raj Narain
- (7) Dr. Pratap Chandra Chunder

Shri Kanwar Lal Gupta replied to the debate.

[P.T.O.]

The amendments moved by Dr. Ramji Singh, Sarvashri Vinayak Prasad Yadav, Hukamdeo Narain Yadav, A. K. Roy and Anant Dave were negatived.

The amendment moved by Shri Yuvraj was withdrawn by leave of the House.

The motion was adopted.

10. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 25th July, 1978 to Starred Question No. 125 regarding Charges against the Managing Director of South India Viscose.

Before the Minister could reply to the discussion, the House was adjourned.

7.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st August, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 1, 1978|Sravana 10, 1900 (Saka)

No. 156

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 224—227, 231 and 234 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2169—2200, 2202—2204, 2206—2254, 2256—2278, 2280—2293 and 2295—2368 were laid on the Table.

3. Question of Privilege

Shri Vasant Sathe sought to raise a question of privilege against the Special Correspondent, *Times of India*, New Delhi, regarding alleged misreporting of certain proceedings of Lok Sabha dated the 19th July, 1978 in the *Times of India* dated the 20th July, 1978.

Shri Vasant Sathe then asked for leave of the House to raise the question of privilege.

On objection taken to leave being granted, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than twenty-five Members rose, the Speaker informed the House that the leave was granted.

Shri Vasant Sathe moved the following motion:--

“That this matter be referred to the Committee of Privileges”.

Shri Jyotirmoy Bosu moved the following motion:—

“That the House may consider the question and come to a decision with regard to this question of privilege”.

The discussion was not concluded.

(*Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.04 P.M.*)

[P.T.O.]

4. Supplementary Demands for Grants (General)—1978-79

Shri Zulfiqarullah presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1978-79.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 393(E) (Hindi and English versions) published in Gazette of India dated the 19th June, 1978 making certain amendment in the description of the 12-Champhai constituency in Schedule XXVII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- ✓ (2) A copy of the Seventy-third Report (Hindi and English versions) of the Law Commission on Criminal liability for failure by husband to pay maintenance or permanent alimony granted to the wife by the Court under certain enactments or rules of law.

6. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Home Affairs to the reported decision of the Governor of Tamil Nadu to order an inquiry into the allegation made by a Government servant against a Minister of Pondicherry and three others without seeking the opinion of the Cabinet of Pondicherry.

The Minister of State for Home Affairs made a statement in regard thereto.

7. Matters Under Rule 377

(1) Shri P. Venkatasubbaiah raised a matter regarding reported return of Chinese trained underground guerillas.

(2) Shri Nathu Singh raised a matter regarding reported loss of life and property caused by floods in some districts of Rajasthan.

(3) Shri Raj Krishna Dawn raised a matter regarding need for old age pension to agricultural labourers and landless poor farmers.

(4) Shri Rajshekhar Kolar raised a matter regarding reported relay hunger strike by workers of Hutti Gold Mines in Karnataka.

8. Motion—Under Consideration

Shri Vasant Sathe moved the following motion:—

“That this House takes note of the resolution passed at the Conference of the Chief Ministers of the Southern States regarding the language policy.”

The following Members took part in the debate:—

- (1) Dr. Ramji Singh
- (1) Shri C. Subramaniam
- (3) Shri Kanwar Lal Gupta
- (4) Shri A. Bala Pajanor
- (5) Shri Samar Mukherjee
- (6) Shri Raj Narain
- (7) Shri M. N. Govindan Nair
- (8) Shri Ram Vilas Paswan
- (9) Shri A. V. P. Asaithambi
- (10) Shri Morarji R. Desai
- (11) Shri R. Venkataraman

The discussion was not concluded.

8.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd August, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 2, 1978|Sravana 11, 1900 (Saka)

No. 157

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Kaka Bhagwant Roy who was a Member of the Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 243, 245, 247—250, 254, 257 and 261 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2369—2371, 2373—2459, 2461—2529, 2531, 2533—2548 and 2550—2568 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Imported Cement Control (Third Amendment) Order, 1978 (Hindi and English versions) published in Notification No. S.O. 426(E) in Gazette of India dated the 3rd July, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1977.

[P.T.O.]

- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1977.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of Notification No. S.O. 410(E) (Hindi and English versions) published in Gazette of India dated the 26th June, 1978 regarding the continuance of control over the management of Messrs Andhra Scientific Company Limited, Machilipatnam, Andhra Pradesh, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (4) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—
 - (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year ended 31st August, 1977.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year ended 31st August, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1978, published in Notification No. G.S.R. 349(E) in Gazette of India dated the 1st July, 1978.
 - (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1978, published in Notification No. G.S.R. 350(E) in Gazette of India dated the 1st July, 1978.
 - (iii) The Indian Police (Special Allowance) (Amendment) Rules, 1978, published in Notification No. G.S.R. 372(E) Gazette of India dated the 14th July, 1978.

- (iv) The All India Services (Leave) Third Amendment Rules, 1978, published in Notification No. G.S.R. 894 in Gazette of India dated the 15th July, 1978.
 - (v) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1978, published in Notification No. G.S.R. 918 in Gazette of India dated the 22nd July, 1978.
 - (vi) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1978, published in Notification No. G.S.R. 919 in Gazette of India dated the 22nd July, 1978.
 - (vii) The Indian Administrative Service (Probation) Amendment Rules, 1978, published in Notification No. G.S.R. 920 in Gazette of India dated the 22nd July, 1978.
- (6) A copy of Notification No. G.S.R. 927 (Hindi and English versions) published in Gazette of India dated the 22nd July, 1978 together with an explanatory memorandum regarding withdrawal of concessional rates of Customs duty available to stainless steel of certain sizes, under section 159 of the Customs Act, 1962.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 31st July, 1978, Rajya Sabha passed the Tobacco Board (Amendment) Bill, 1978, passed by Lok Sabha on the 18th July, 1978, with an amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

6. Bill as Amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Tobacco Board (Amendment) Bill, 1978 which had been returned by Rajya Sabha with an amendment.

7. Matters Under Rule 377

(1) Shri D. G. Gawai raised a matter regarding change of the name of Marathwada University.

(2) Shri Mohd. Shafi Qureshi raised a matter regarding reported police firing at Mattan (Jammu and Kashmir).

(3) Shri Kusuma Krishna Murthy raised a matter regarding reported violent clashes between Caste-Hindus and Harijans at K. Jagannadhapuram (Andhra Pradesh).

(4) Shri Nirmal Chandra Jain raised a matter regarding reported incident of shop-lifting in London by a Deputy Secretary of Ministry of Law.

[P.T.O.]

(5) Dr. Vasant Kumar Pandit raised a matter regarding reported attendance of 'Indian Delegates' at the Islamic Conference held at Karachi.

8. Government Bill—Passed

*The Insolvency Laws (Amendment) Bill, 1978, as passed by
Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Shanti Bhushan.

The following Members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri Somnath Chatterjee
- (3) Shri Nirmal Chandra Jain
- (4) Shri Dhirendranath Basu

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.05 P.M.)

- (5) Dr. Ramji Singh
- (6) Shri Narendra P. Nathwani

Shri Shanti Bhushan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 3 to Clause 2 moved by Shri R. Venkataraman, the House Divided, Ayes 38; Noes 92. The amendment was accordingly negatived.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shanti Bhushan.

The motion was adopted and the Bill was passed.

9. Calling Attention

Shri Brij Bhushan Tiwari called the attention of the Minister of Agriculture and Irrigation to the reported heavy loss of life and property caused by devastating floods in various parts of the country, particularly in Uttar Pradesh, Bihar and Assam, and the inability of the State Governments to provide necessary relief and the demand for Central assistance.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

10. Government Bill—Under Consideration

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri Dhanik Lal Mandal.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Eduardo Faleiro, Chhabiram Argal and Kusuma Krishna Murthy.

An amendment for reference of the Bill to a Select Committee was moved by Shri Durga Chand.

Three amendments for reference of the Bill to Joint Committee were moved by Sarvashri Suraj Bhan, Chhabiram Argal and Kusuma Krishna Murthy.

The following Members took part in the debate:—

- (1) Shri Kusuma Krishna Murthy
- (2) Shri Durga Chand
- (3) Shri Eduardo Faleiro
- (4) Shri Bapusaheb Parulekar
- (5) Shrimati Ahilya P. Rangnekar
- (6) Dr. Baldev Prakash
- (7) Shri A. V. P. Asaithambi
- (8) Shri Ram Vilas Paswan
- (9) Shri G. S. Reddi
- (10) Shri Kacharulal Hemraj Jain

The discussion was not concluded.

11. Half-An-Hour Discussion

Shri R. K. Mhalgi raised a half-an-hour discussion on points arising out of the answer given on the 26th July, 1978 to Starred Question No. 151 regarding pensions to heirs of deceased MISA and DIR detainees.

Shri Dhanik Lal Mandal replied to the discussion.

6.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd August, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 3, 1978|Sravana 12, 1900 (Saka)

No. 158

11 A.M.

1. Starred Questions

Starred Questions Nos. 263—267 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2569—2600, 2602—2606, 2608—2718 and 2720—2738 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Health and Family Welfare regarding 'Tetanus Disease in Safdarjung Hospital, New Delhi' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1976-77 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for (i) delay in laying the above document and (ii) non-inclusion of a review thereon.
- (2) A copy of the Contract Labour (Regulation and Abolition) Central Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 948 in Gazette of India dated the 22nd July, 1978, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.

[P.T.O.]

- (3) A copy of the Employees' Deposit-linked Insurance (Second Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. G.S.R. 969 in Gazette of India dated the 29th July, 1978, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Taxation Laws (Amendment) Bill, 1978, passed by Lok Sabha on the 25th July, 1978.

6. Report of Business Advisory Committee

Shri Ravindra Varma presented the Twenty-first Report of the Business Advisory Committee.

7. Statement By Minister

The Minister of External Affairs made a statement regarding the recent Conference of Foreign Ministers of Non-aligned Countries held at Belgrade.

8. Government Bills—Introduced

- (1) The Constitution (Forty-sixth Amendment) Bill, 1978.
- (2) The Delhi Police Bill, 1978.

The motion for leave to introduce the Bill moved by Shri Dhanik Lal Mandal was opposed. The motion was adopted and the Bill was introduced.

9. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Police Ordinance, 1978, was laid on the Table.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.05 P.M.)

10. Matters Under Rule 377

(1) Shri C. K. Chandrapan raised a matter regarding reported attempt for remittances abroad by the Central Provinces Manganese Ore Company Limited, Nagpur.

(2) Shri Yuvraj raised a matter regarding reported danger to National Highway No. 31 and submerging of Railway lines near Narayanpur Railway Station, Bihar by flood waters.

(3) Dr. Murli Manohar Joshi raised a matter regarding reported supply of contaminated and impure water in some areas of South Delhi.

(4) Shri Eduardo Faleiro raised a matter regarding reported difficulties faced by fishermen operating country-craft all over the Western Coast and on coastal areas of Andhra Pradesh and Tamil Nadu.

11. Motion—Under Consideration

Shri Shyamnandan Mishra moved the following motion:—

‘That this House do consider the interim Reports I and II of the Shah Commission of Inquiry and the “Memorandum of Action taken thereon”, laid on the Table of the House on the 15th May, 1978.’

Seven substitute motions were moved by Shri Raj Narain, Dr. Ramji Singh, Sarvashri Vinayak Prasad Yadav, Shyamnandan Mishra, Gauri Shankar Rai, Kanwar Lal Gupta and Pabitra Mohan Pradhan.

The following Members took part in the debate:—

- (1) Shri C. M. Stephen
- (2) Shri Saugata Roy
- (3) Shri Gauri Shankar Rai
- (4) Shri Hari Vishnu Kamath
- (5) Shri Somnath Chatterjee
- (6) Shri Ram Jethmalani
- (7) Shri A. Bala Pajanor
- (8) Shri M. N. Govindan Nair
- (9) Shri Mrityunjay Prasad
- (10) Professor P. G. Mavalankar
- (11) Shri Raj Narain
- (12) Shri K. P. Unnikrishnan (*Speech unfinished*).

The discussion was not concluded.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th August, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 4, 1978|Sravana 13, 1900 (Saka)

No. 159

11 A.M.

1. Starred Questions

Starred Questions Nos. 283, 284, and 287 were orally answered, Replies to Starred Questions Nos. 285, 286, 288—293, 295—297 and 299—303 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2739—2765, 2767—2770, 2772—2830 and 2832—2938 were laid on the Table.

(Lok Sabha adjourned at 11.40 A.M. and re-assembled at 12 Noon)

3. Adjournment Motion

The Speaker withheld his consent to the moving of the adjournment motion given notice of by Shri Vasant Sathe regarding alleged handcuffing of students of Rohtak Medical College and their being put in chains in their hospital beds.

4. Ruling By Speaker

The Speaker gave his ruling on the demand for laying on the Table of the correspondence that passed between the former Home Minister and the Prime Minister during the months of March to May, 1978.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Fruit Products (Quality Control and Inspection) Rules, 1978, published in Notification No. S.O. 1421 in Gazette of India dated the 20th May, 1978.

[P.T.O.]

- (ii) The Export of Storage Batteries (Quality Control and Inspection) Rules, 1978, published in Notification No. S.O. 1507 in Gazette of India dated the 27th May, 1978.
- (jii) The Export of Sanitary and Water Fittings (Inspection) Rules, 1978, published in Notification No. S.O. 1509 in Gazette of India dated the 27th May, 1978.
- (iv) The Export of Fasteners (Inspection) Rules, 1978, published in Notification No. S.O. 1511 in Gazette of India dated the 27th May, 1978.
- (v) The Export of Dry Batteries (Quality Control and Inspection) Rules, 1978, published in Notification No. S.O. 1607 in Gazette of India dated the 3rd June, 1978.
- (vi) The Export of Electric Lamps and Tubes (Quality Control and Inspection) Rules, 1978, published in Notification No. S.O. 1609 in Gazette of India dated the 3rd June, 1978.
- (vii) The Export of Welding Electrodes (Quality Control and Inspection) Rules, 1978, published in Notification No. S.O. 1611 in Gazette of India dated the 3rd June, 1978.
- (viii) The Export of Industrial Chains (Quality Control and Inspection) Rules, 1978, published in Notification No. S.O. 1659 in Gazette of India dated the 10th June, 1978.
- (ix) The Export of Steel Wire Ropes (Quality Control and Inspection) Amendment Rules, 1978, published in Notification No. S.O. 1660 in Gazette of India dated the 10th June, 1978.
- (x) The Export of Common Salt (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 1921 in Gazette of India dated the 1st July, 1978.
- (xi) The Export of Beche-de-mer (Inspection) Rules, 1978, published in Notification No. S.O. 2136 in Gazette of India dated the 22nd July, 1978.
- (xii) The Export of Flashlights (Inspection) Rules, 1978, published in Notification No. S.O. 2139 in Gazette of India dated the 22nd July, 1978.
- (2) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1976-77.
- (3) A copy of the Coffee (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 701 in Gazette of India dated the 3rd June, 1978, under sub-section (3) of section 48 of the Coffee Act, 1942.

- (4) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1975-76 and the Audit Report thereon.
- (5) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

[P.T.O.]

- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid on the Table.
- (7) A copy of Notification No. G.S.R. 949 (Hindi and English versions) published in Gazette of India dated the 22nd July, 1978 together with an explanatory memorandum regarding exemption from Central Excise duty to samples of canned crab meat drawn for quality control by Export Inspection Agency, issued under the Central Excise Rules, 1944.

6. Statement of Public Accounts Committee

Shri P. V. Narasimha Rao laid on the Table the statement of the Public Accounts Committee showing final replies of Government to Recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Hundred and Fifth Report (Fifth Lok Sabha) of the Public Accounts Committee regarding Action Taken by Government on the recommendations contained in their Ninety-fifth Report (Fifth Lok Sabha) on Indian Institute of Technology, New Delhi.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd August, 1978, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Air (Prevention and Control of Pollution) Bill, 1978 and nominated the following members of Rajya Sabha to serve on the said Joint Committee:—

- (1) Shri A. R. Antulay
- (2) Prof. Sourendra Bhatta harjee
- (3) Shri Dharamchand Jain
- (4) Shri Ghayoor Ali Khan
- (5) Shri Piare Lall Kureel *vrf* Piare Lall Talib
- (6) Shri Lakshmana Mahapatro
- (7) Shri Prem Manohar
- (8) Shri Ajit Kumar Sharma
- (9) Shri Triloki Singh
- (10) Dr. Rafiq Zakaria

8. Calling Attention

Shri K. Lakkappa called the attention of the Minister of Health and Family Welfare to the reported threat of nation-wide agitation by the Indian Medical Association on account of harsh treatment and hand-cuffing of the students of the Medical College, Rohtak.

The Minister of State for Health and Family Welfare made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

9. Report of Committee on absence of Members

Shri Ram Naresh Kushwaha presented the Seventh Report of the Committee on Absence of Members from the Sitzings of the House.

10. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th August, 1978.

[P.T.O.]

11. Motion regarding Twenty-First Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 3rd August, 1978.”

The motion was adopted.

12. Matters Under Rule 377

(1) Dr. Karan Singh raised a matter regarding need for setting up a cement plant at Basohli, Jammu and Kashmir.

(2) Shri Laxmi Narain Nayak raised a matter regarding reported employing of residents of Teekamgarh only by BHEL.

(3) Shri Bhanu Kumar Shastri raised a matter regarding sale of Sulphuric Acid by Hindustan Zinc Limited, Udaipur.

13. Private Members Bills—Introduced

(1) The Constitution (Amendment) Bill, 1978 (*Insertion of new articles 23A, 23B and 23C*) by Shri Ugrasen.

(2) The Indian Trusteeship Bill, 1978 by Shri Ugrasen.

(3) The Codes of Civil and Criminal Procedure (Amendment) Bill, 1978 by Shri Manohar Lal.

(4) The Constitution (Amendment) Bill, 1978 (*Amendment of Seventh Schedule*) by Shri K. Lakkappa.

(5) The Code of Criminal Procedure (Amendment) Bill, 1978 (*Amendment of section 2, etc.*) by Shri Baldev Singh Jasrotia.

(6) The Abolition of death Penalty Bill, 1978 by Dr. Ramji Singh.

(7) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1978 (*Amendment of section 8A*) by Shri Vinayak Prasad Yadav.

(8) The Pharmacy (Amendment) Bill, 1978 (*Amendment of section 2, etc.*) by Dr. Vasant Kumar Pandit.

(9) The Gold (Control) Repeal Bill, 1978 by Shri Kanwar Lal Gupta.

(10) The Emergency Courts Bill, 1978 by Shri Ram Jathmalani.

14. Private Member's Bill—Extension of time for eliciting opinion

The Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri Hari Vishnu Kamath

Shri Hari Vishnu Kamath moved the following motion:—

“That this House do extend upto the 23rd February, 1979, the time appointed for eliciting opinion on the Bill further to amend the Constitution of India.”

The motion was adopted.

15. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1977 (Insertion of new articles 23A, 23B and 23C) by Shri Y. P. Shastri

Discussion on the motion for consideration of the Bill moved by Shri Y. P. Shastri on the 5th May, 1978 and the amendments thereto moved on the 21st July, 1978, continued.

The following Members took part in the debate:—

- (1) Shri Hari Vishnu Kamath
- (2) Shri Vasant Sathe
- (3) Shri Durga Chand
- (4) Shri Eduardo Faleiro
- (5) Shri Sharad Yadav
- (6) Shri Mallikarjun
- (7) Shri Ram Naresh Kushwaha
- (8) Shri Brij Bhushan Tiwari
- (9) Shri Kanwar Lal Gupta
- (10) Shri Raj Narain
- (11) Shri Shanti Bhushan (*Speech unfinished*).

The discussion was not concluded.

16. Half-an-Hour Discussion

Professor P. G. Mavalankar raised a half-an-hour discussion on points arising out of the answer given on the 17th July, 1978 to Unstarred Question No. 46 regarding Indo-U.S. Sub-Commission on Education and Culture.

Dr. Pratap Chandra Chunder replied to the discussion.

[P.T.O.]

17. Calling Attention

Shri Chitta Basu called the attention of the Minister of Works and Housing and Supply and Rehabilitation to the reported decision of the Government to close down the Rehabilitation Department despite the protests of the Governments of West Bengal and Tripura.

The Minister of Works and Housing and Supply and Rehabilitation made a statement in regard thereto.

7.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th August, 1978).

AVTAR SINGH RIKHY,
Secretary.

I. OK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 7, 1978; Sravana 16, 1900 (Saka)

No. 160

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 304, 306, 307, 309, 311 and 313 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2939—2944, 2946, 2948—2980, 2982—2994, 2996—3061, 3063—3087, 3089—3092 and 3094—3138 were laid on the Table.

A statement by the Minister of Agriculture and Irrigation correcting the reply given on the 10th April, 1978 to Unstarred Question No. 6172 regarding 'Dams at Kallar and Munar' was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Water (Prevention and Control of Pollution) Cess Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 378(E) in Gazette of India dated the 24th July, 1978 together with a corrigendum thereto published in Notification No. G.S.R. 394(E) in Gazette of India dated the 4th August, 1978, under sub-section (3) of section 17 of the Water (Prevention and Control of Pollution) Cess Act, 1977.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Gauhati, for the year 1971-72.

[P.T.O.]

- (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1972-73.
- (ii) Annual Report of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1976-77.
- (ii) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1976-77.
- (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Punjab Agro-Industries Corporation Limited, Chandigarh for the years 1973-74 and 1974-75.
- (ii) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1976-77.
- (ii) Annual Report of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) to (f) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1976-77, under section 18 of the University Grants Commission Act, 1956.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission for the year 1976-77.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (4) above.
- (7) (i) A copy of the Annual Accounts of the University of Delhi for the year 1976-77 together with the Audit Report thereon (Hindi and English versions).
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (8) (i) A copy of the Certified Accounts (Hindi and English versions) of the Visva-Bharati University, Santiniketan, for the year 1976-77 together with the Audit Report thereon.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- ✓(9) A statement on Textile Policy. ✓
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report[@] of the Cardamom Board, Cochin, for the year 1976-77.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the Certified Accounts[£] of the Coffee Board for the year 1975-76 and the Audit Report thereon.
- *(12) A copy each of the following letters:—
 - (1) (i) Prime Minister's letter dated the 29th June, 1978 asking for the resignation of the Minister of Home Affairs, Shri Charan Singh.
(ii) Shri Charan Singh's reply dated the 30th June, 1978. —
 - (2) (i) Prime Minister's letter dated the 29th June, 1978^{*} asking for the resignation of Minister of Health and Family Welfare, Shri Raj Narain.

[@]The Report was laid on the Table on the 4th August, 1978.

[£]The Accounts were laid on the Table on the 4th August, 1978.

*Laid at 5-30 P.M.

[P.T.O.]

[(ii) Shri Raj Narain's reply dated the 30th June, 1978.

- ✓ (3) Letter of resignation dated the 30th June, 1978 from the Minister of State in the Ministry of Works and Housing Shri Ram Kinkar, addressed to the Prime Minister *suo motu*.
- ✓ (4) Letter of resignation dated the 1st July, 1978 from the Minister of State in the Ministry of Petroleum and Chemicals and Fertilizers, Shri Janeshwar Mishra, addressed to the Prime Minister *suo motu*.
- ✓ (5) Letter of resignation dated the 30th June, 1978 from the Minister of State in the Ministry of Information and Broadcasting, Shri Jagbir Singh, addressed to the Prime Minister *suo motu*.
- ✓ (6) Letter of resignation dated the 30th June, 1978 from the Minister of State in the Ministry of Law, Justice and Company Affairs, Shri Narsingh, addressed to the Prime Minister *suo motu*.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 3rd August, 1978, Rajya Sabha agreed without any amendment to the Metro Railways (Construction of Works) Bill, 1978, passed by Lok Sabha on the 26th July, 1978.

5. Calling Attention

Dr. Ramji Singh called the attention of the Minister of Home Affairs to the reported unabated incidents of violence based on caste hatred in Marathwada region of Maharashtra resulting in loss of human lives, damage to property and a sense of insecurity among the people.

The Minister of State for Home Affairs laid on the Table a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

6. Leave of absence

The following Members were granted leave of absence from the Sittings of the House for the periods mentioned against each:—

- (1) Shri Mahendra Narayan Sardar—6th March to 11th April, 1978 (Fourth Session).
- (2) Shri B. Shankaranand—17th July to 15th August, 1978 (Fifth Session).
- (3) Shri Annasaheb Magar—17th July to 16th August, 1978 (Fifth Session).
- (4) Shri Charan Singh—17th July to 15th August, 1978 (Fifth Session).
- (5) Shri Siddharameshwar Swamy—17th July to 24th August, 1978 (Fifth Session).

7. Matters under Rule 377

(1) Shri Chitta Basu raised a matter regarding reported exodus of East Pakistan refugees from Dandakaranya Project.

(2) Dr. Vasant Kumar Pandit raised a matter regarding reported delay in clearing of Irrigation and Power Projects of Madhya Pradesh.

(3) Shri Hari Vishnu Kamath raised a matter regarding reported delay in introduction of the Bill to curb political defections.

(4) Shri P. K. Kodyan raised a matter regarding reported plight of Scheduled Castes and Scheduled Tribes students in Indian Institute of Technology, New Delhi.

(5) Shri Saugata Roy raised a matter regarding reported tense situation prevailing in the State of Meghalaya.

8. GOVERNMENT BILL—UNDER CONSIDERATION

The Constitution (Forty-fifth Amendment) Bill, 1978.

✓The motion for consideration of the Bill was moved by Shri Shanti Bhushan.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Hukamdeo Narain Yadav.

[P.T.O.]

The following Members took part in the debate:—

- ✓(1) Shri C. M. Stephen
- ✓(2) Shri Ram Jethmalani
- (3) Dr. V. A. Seyid Muhammad
- (4) Shri Nirmal Chandra Jain
- (5) Shri Samar Mukherjee
- ✓(6) Dr. Murli Manohar Joshi
- (7) Shri A. Bala Pajanor
- (8) Shri Narendra P. Nathwani
- (9) Professor P. G. Mavalankar (*Speech unfinished*).

The discussion was not concluded.

9. HALF-AN-HOUR DISCUSSION

Shri Dharendra Nath Basu raised a half-an-hour discussion on points arising out of the answer given on the 25th July, 1978 to Starred Question No. 122 regarding curbing economic power of monopoly industrial houses.

Shri Shanti Bhushan replied to the discussion.

7.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th August, 1978).

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, August 8, 1978|Sravana 17, 1900 (Saka)

No. 161

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Ram Ratan Gupta who was a Member of the Central Legislative Assembly and the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 325—327, 330 and 331 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3139—3178, 3180—3208, 3210—3223, 3225—3319 and 3321—3338 were laid on the Table.

4. Change in the Order of Business of the House

The House agreed that the discussion on the motion regarding Railway Accidents fixed from 6 P.M. to 8 P.M. today might be postponed to some other day and the time so available might be utilised for discussion on the Constitution (Forty-fifth Amendment) Bill, 1978.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement under Direction 19 of the Directions by the Speaker, in reply to Half-an-Hour discussion raised by Shri Jyotirmoy Bosu on the 31st July, 1978 regarding charges against the Managing Director of South India Viscose.

[P.T.O.]

- (2) A copy of the Railways Red Tariff (Fifth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 913 in Gazette of India dated the 15th July, 1978, issued under section 47 of the Indian Railways Act, 1890.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) The Income-tax (Third Amendment) Rules, 1978, published in Notification No. S.O. 222(E) in Gazette of India dated the 31st March, 1978.
 - (ii) The Income-tax (Fourth Amendment) Rules, 1978, published in Notification No. S.O. 351(E) in Gazette of India dated the 24th May, 1978.
 - (iii) The Income-tax (Fifth Amendment) Rules, 1978, published in Notification No. S.O. 355(E) in Gazette of India dated the 25th May, 1978.
 - (iv) The Income-tax (Sixth Amendment) Rules, 1978, published in Notification No. S.O. 363(E) in Gazette of India dated the 29th May, 1978.
 - (v) The Income-tax (Seventh Amendment) Rules, 1978, published in Notification No. S.O. 433(E) in Gazette of India dated the 7th July, 1978.
 - (vi) The Income-tax (Eighth Amendment) Rules, 1978, published in Notification No. S.O. 464(E), in Gazette of India dated the 24th July, 1978.
- (4) A copy of the Wealth-tax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 434(E) in Gazette of India dated the 7th July, 1978, under sub-section (4) of section 46 of the Wealth tax Act, 1957.
- (5) A copy of the Gift-tax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 435(E) in Gazette of India dated the 7th July, 1978, under sub-section (4) of section 46 of the Gift-tax Act, 1958.
- (6) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 436(E) in Gazette of India dated the 7th July, 1978, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.
- (7) A copy of the Interest-tax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 437(E) in Gazette of India dated the 7th July, 1978, under sub-section (4) of section 27 of the Interest-tax Act, 1974.

- (8) A copy each of Notification Nos. G.S.R. 390(E) and 391(E) (Hindi and English versions) published in Gazette of India dated the 31st July, 1978, together with an explanatory memorandum, rescinding the provisions of Notification Nos. 13-Customs and 14-Customs dated the 7th January, 1978, under section 159 of the Customs Act, 1962.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd August, 1978, Rajya Sabha passed the Coast Guard Bill, 1978.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Coast Guard Bill, 1978, as passed by Rajya Sabha.

8. Calling Attention

Shri V. M. Sudheeran called the attention of the Minister of Home Affairs to the reported situation prevailing in Kanjhawala village, near Delhi, directly threatening the lives and properties of Harijans.

The Minister of State for Home Affairs made a statement in regard thereto.

9. Matters Under Rule 377

(1) Shri Surendra Bikram raised a matter regarding reported large scale irregularities at Shahjehanpur Ordnance Factory affecting defence production adversely.

(2) Shri L. L. Kapoor raised a matter regarding need to modernise the Jamalpur Railway Workshop.

(3) Shri Krishna Chandra Halder raised a matter regarding reported non-functioning of two highly sophisticated radars installed at Calcutta Airport.

(4) Shri Bedabrata Barua raised a matter regarding reported Government's decision to do away with the 10 per cent price preference to the Public Sector in the matter of purchases.

(5) Shri K. Lakkappa raised a matter regarding reported functioning of the Textile Export Promotion Council.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.07 P.M.)

10. Government Bill—Under Consideration

The Constitution (Forty-fifth Amendment) Bill, 1978

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 7th August, 1978, continued.

[P.T.O.]

The following Members took part in the debate:—

- (1) Professor P. G. Mavalankar
- (2) Shri Dilip Chakravarty
- (3) Shri M. N. Govindan Nair
- (4) Shri Kanwar Lal Gupta
- (5) Shri R. Venkataraman
- (6) Shri Dajiba Desai
- (7) Shri Y. P. Shastri
- (8) Shri Tridib Chaudhuri
- (9) Shri Jagannath Sharma
- (10) Shri Hitendra Desai
- (11) Shri R. K. Amin
- (12) Shri Asoke Krishna Dutt
- (13) Shri G. M. Banatwalla
- (14) Shri Harikesh Bahadur
- (15) Shri Gauri Shankar Rai
- (16) Shri Somnath Chatterjee
- (17) Shri Raj Narain
- (18) Shri Vasant Sathe
- (19) Shri Yashwant Borole
- (20) Shri Hari Vishnu Kamath
- (21) Shri Bedabrata Barua (*Speech unfinished*).

The discussion was not concluded.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th August, 1978).

AVTAR SINGH RIKHY,
Secretary.

I.OK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 9, 1978|Sravana 18, 1900 (Saka)

No. 162

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 344, 345, 347—351, 353, 354, 356 and 357 were orally answered. Replies to Starred Questions Nos. 346, 352, 355, 358—361 and 363 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3339—3379, 3381—3385, 3387—3418, 3420—3488 and 3490—3538 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Home Affairs regarding 'Manipur Valley Declared Disturbed Area' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Merchant Shipping (Prevention of Pollution of Sea by Oil) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 906 in Gazette of India dated the 15th July, 1978, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1976-77.

[P.T.O.]

- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above.
- (4) A copy of the Navy Leave (Amendment) Regulations, 1978 (Hindi and English versions) published in Notification No. S.R.O. 220 in Gazette of India dated the 22nd July, 1978, under section 185 of the Navy Act, 1957.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1978, published in Notification No. G.S.R. 917 in Gazette of India dated the 22nd July, 1978.
- (ii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1978, published in Notification No. G.S.R. 921 in Gazette of India dated the 22nd July, 1978.
- (iii) The All India Services (Death-cum-Retirement Benefits) Fifth Amendment Rules, 1978, published in Notification No. G.S.R. 922 in Gazette of India dated the 22nd July, 1978.
- (iv) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1978, published in Notification No. G.S.R. 923 in Gazette of India dated the 22nd July, 1978.
- (v) The All India Services (Death-cum-Retirement Benefits) Fourth (Amendment) Rules, 1978, published in Notification No. G.S.R. 924 in Gazette of India dated the 22nd July, 1978.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1978, published in Notification No. G.S.R. 951 in Gazette of India dated the 29th July, 1978.
- (vii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1978, published in Notification No. G.S.R. 952 in Gazette of India dated the 29th July, 1978.
- (viii) The Indian Forest Service (Pay) Sixth Amendment Rules, 1978, published in Notification No. G.S.R. 953 in Gazette of India dated the 29th July, 1978.

- (6) A copy of Notification No. G.S.R. 392(E) (Hindi and English versions) published in Gazette of India dated the 31st July, 1978, together with an explanatory memorandum, regarding rate of exchange for conversion of Pound Sterling into Indian Rupees and *vice versa* for purposes of valuation under section 14 of the said Act, as required under section 159 of the Customs Act, 1962.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) Notification Nos. 152-Customs to 155-Customs published in Gazette of India dated the 9th August, 1978 together with an explanatory memorandum regarding exemption to heavy melting scrap of iron and steel when imported for use in the electric arc furnaces from the whole of the basic and auxiliary duties and the countervailing duty in excess of Rs. 255/- per tonne.
- (ii) Notification No. 157-Customs published in Gazette of India dated the 9th August, 1978 together with an explanatory memorandum regarding exemption to wood pulp when imported exclusively for the manufacture of paper from basic custom duty in excess of five percent *ad-valorem*.

5. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Twelfth Report of the Committee on Public Undertakings on Jute Corporation of India Ltd.—Back to Back Arrangement for sale of jute to jute mills.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Giridhar Gomango presented the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

7. Presentation of Petition

Shri Jyotirmoy Bosu presented a petition signed by Shri Matanhy Saldanha, General Secretary, Goenchea Ramponkarache Ekvott, Goa, and others regarding grievances and demands of catamaran and country boat fishermen.

8. Matters Under Rule 377

(1) Shri V. M. Sudheeran raised a matter regarding reported decision to import copra and coconut oil.

(2) Dr. Ramji Singh raised a matter regarding reported blocking of river "Bhagirathi" because of a land-slide.

[P.T.O.]

(3) Shri Dilip Chakravarty raised a matter regarding advertisement policy of the Government.

(4) Shri K. T. Kosalram raised a matter regarding need for allotment of Railway wagons for the movement of salt manufactured in the coastal areas of Tamil Nadu.

9. Government Bill—Under Consideration

The Constitution (Forty-fifth Amendment) Bill, 1978

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 7th August, 1978, continued.

Shri Bedabrata Barua took part in the debate.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Hukmdeo Narain Yadav was withdrawn by leave of the House.

On the motion for consideration of the Bill, the House divided, Ayes *345; Noes *2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration of the Bill was taken up.

Consideration of Clause 2 was concluded.

Consideration of Clause 3 and amendments moved thereto was not concluded.

Clause-by-clause consideration of the Bill was not concluded.

10. Half-An-Hour Discussion

Shri Ram' Dhari Shastri raised a half-an-hour discussion on points arising out of the answer given on the 17th July, 1978 to Unstarred Question No. 45 regarding Sugarcane in fields.

Shri Bhanu Pratap Singh replied to the discussion.

7.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th August, 1978).

AVTAR SINGH RIKHY,

Secretary.

*Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 10, 1978 | Sravana 19, 1900 (Saka)

No. 163

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 364, 366—369 and 371 were orally answered. Replies to Starred Questions Nos. 365, 372—376 and 378—383 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3539, 3540, 3542—3567, 3569—3600, 3602—3624, 3626—3641, 3643—3648, 3650—3695, 3697—3715, 3717—3719, 3721—3738 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) on the fatal accident at Tara Colliery belonging to Messrs Eastern Coalfields Limited, a subsidiary of Coal India Limited, on the 31st March, 1978.
- (2) A copy of the Passports (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 353(E) in Gazette of India dated the 3rd July, 1978, under sub-section (3) of section 24 of the Passports Act, 1967.
- (3) A copy of the Payment of Gratuity (Central) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 947 in Gazette of India dated the 22nd July, 1978, under sub-section (2) of section 15 of the Payment of Gratuity Act, 1972.
- (4) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 376(E) in Gazette of India dated the 20th July, 1978, under section 38 of the Drugs and Cosmetics Act, 1940.

[P.T.O.]

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th August, 1978, Rajya Sabha agreed without any amendment to the Indian Explosives (Amendment) Bill, 1978, passed by Lok Sabha on the 26th July, 1978.
- (ii) That at its sitting held on the 9th August, 1978, Rajya Sabha agreed without any amendment to the Passports (Amendment) Bill, 1978, passed by Lok Sabha on the 28th July, 1978.
- (iii) That at its sitting held on the 7th August, 1978, Rajya Sabha passed the Press Council Bill, 1978.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Press Council Bill, 1978, as passed by Rajya Sabha.

6. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Agriculture and Irrigation to the reported decision of the Government to decontrol sugar with effect from 1 October, 1978.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

7. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Thirteenth Report of the Committee on Public Undertakings on Jute Corporation of India Ltd.—Procurement and Marketing of Jute by J.C.I.

8. Matters under Rule 377

(1) Dr. Laxminarayan Pandeya raised a matter regarding reported supply of contaminated atta to Safdarjang Hospital, New Delhi.

(2) Shri Sasankasekhar Sanyal raised a matter regarding reported break in service of large number of manual labourers working at Farakka complex.

(3) Shri C. K. Chandrappan raised a matter regarding reported decision to cancel the pension granted to some of the freedom fighters.

(4) Shrimati V. Jeyalakshmi raised a matter regarding reported forcible occupation of Shakurpur Centre run by Women's Mutual Aid Society by a lecturer of D.A.V. College, Evening Wing, Lajpat Nagar, New Delhi.

(5) Shri Sivaji Patnaik raised a matter regarding reported signs of bending and collapse of world famous Sun Temple at Konark in Orissa.

9. Government Bill—Under Consideration

The Constitution (Forty-fifth Amendment) Bill, 1978

Clause-by-clause consideration of the Bill continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Consideration of Clauses 3 to 11 was concluded.

Clause-by-clause consideration of the Bill was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th August, 1978)

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin Part I, dated August 9, 1978—

Page 4, item 9, *after* line 4,

insert "Shri Shanti Bhushan replied to the debate."

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 11, 1978|Sravana 20, 1900 (Saka)

No. 164

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 385 and 387—389 were orally answered. Replies to Starred Questions Nos. 384, 386, 390, 391 and 393—403 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3739—3745, 3748—3754, 3756—3774, 3776—3805, 3807—3901, 3903—3919 and 3921—3938 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta for the year 1976-77.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Rules, 1978 (Hindi and English versions) published in Notifica-

P.T.O.

tion No. G.S.R. 395(E) in Gazette of India dated the 4th August, 1978, under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

4. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Fifteenth Report of the Committee on Public Undertakings on Central Inland Water Transport Corporation—Utility of Rajabagan Dockyard and other related matters.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Purnanarayan Sinha presented the Twenty-fourth Report (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Action taken by Government on the recommendations contained in their Third Report on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for Scheduled Castes and Scheduled Tribes in the Indian Institutes of Management.

6. Statement by Minister

The Minister of Commerce and Civil Supplies and Cooperation laid on the Table a statement regarding scheme for replenishment of gold against export of gold jewellery.

7. Government Bills—Introduced

- (1) The Constitution (Forty-seventh Amendment) Bill, 1978.
- (2) The Government of Union Territories (Amendment) Bill, 1978.

The motion for leave to introduce the Bill moved by Shri S. D. Patil was opposed. On the motion the House divided, Ayes *200; Noes *101. The motion was accordingly adopted and the Bill was introduced.

8. Government Bill—Under Consideration

The Constitution (Forty-fifth Amendment) Bill, 1978

Clause-by-clause consideration of the Bill was resumed.

Consideration of Clauses 12 to 32 was concluded.

Clause-by-clause consideration of the Bill was not concluded.

*Subject to correction.

9. Motion Regarding Twenty-Second Report of Committee on Private Members' Bills and Resolutions

Shri Giridhar Gomango moved the following motion:—

“That this House do agree with the Twenty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th August, 1978.”

The motion was adopted.

10. Private Members' Resolution—Under Consideration

Discussion on the following Resolution moved by Shrimati Ahilya P. Rangnekar and the amendments thereto moved on the 28th July, 1978, continued:—

“This House expresses its grave concern at the steep rise in the prices of all essential commodities like pulses, edible oils, milk, cloth, footwear, soap, etc. and fall in the prices of all commercial crops like sugarcane, cotton, tobacco, etc. and recommends that, with a view to protect the primary producers as well as the consumers, all essential commodities be procured through the State Governments at fair price from the producers and distributed to the consumers through an effective public distribution system supervised by People's Committees to be set up for this purpose.”

The following Members took part in the debate:—

- (1) Shri P. Rajagopal Naidu
- (2) Shri Chitta Basu
- (3) Professor P. G. Mavalankar
- (4) Shri P. K. Kodiyan
- (5) Dr. Ramji Singh
- (6) Shri Bedabrata Barua
- (7) Shri Yuvraj
- (8) Shri A. V. P. Asaithambi
- (9) Shri M. Ram Gopal Reddy
- (10) Shri A. Murugesan
- (11) Chowdhry Balbir Singh
- (12) Shri Ram Vilas Paswan
- (13) Shri K. Kunhambu
- (14) Shri Kalyan Jain
- (15) Shri L. L. Kapoor
- (16) Shri K. A. Rajan
- (17) Shri Ram Sewak Hazari

P.T.O.

- (18) Shri Kacharulal Hemraj Jain
- (19) Shri Purnanarayan Sinha
- (20) Shri C. K. Jaffer Sharief
- (21) Shri Mohan Dharia (*Speech unfinished*).

The discussion was not concluded.

11. Half-an-hour Discussion

Shri Raj Krishna Dawn raised a half-an-hour discussion on points arising out of the answer given on the 31st July, 1978 to Unstarred Question No. 2168 regarding procurement prices of paddy and jute

Shri Surjit Singh Barnala replied to the discussion.

12. Report of Business Advisory Committee

Shri Ravindra Varma presented the Twenty-second Report of the Business Advisory Committee.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 12th August, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, August 12, 1978/Sravana 21, 1900 (Saka)

No. 165

11.01 A.M.

1. Paper Laid on the Table

A copy of Notification No. G.S.R. 987 (Hindi and English versions) published in Gazette of India dated the 5th August, 1978 together with an explanatory memorandum regarding exemption from duty on Coal Tar distillates, issued under the Central Excise Rules, 1944, was laid on the Table.

2. Assent to Bills

Secretary laid on the Table following three Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Customs Tariff (Amendment) Bill, 1978.
- (2) The Insolvency Laws (Amendment) Bill, 1978.
- (3) The Taxation Laws (Amendment) Bill, 1978.

3. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th August, 1978.

4. Motion Regarding Twenty-second Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 11th August, 1978.”

The motion was adopted.

[P.T.O.]

5. Discussion under Rule 193

Shri Purnanarayan Sinha raised a discussion on the annual ravages of floods in various parts of the country.

The following Members took part in the debate:—

- (1) Shrimati Mohsina Kidwai
- (2) Dr. Ramji Singh
- (3) Shri Bedabrata Barua
- (4) Shri Ugrasen
- (5) Shri Bhagat Ram
- (6) Shri Surath Bahadur Shah
- (7) Dr. P. V. Periasamy
- (8) Chaudhary Hari Ram Makkasar Godara
- (9) Shri K. A. Rajan
- (10) Dr. Murli Manohar Joshi
- (11) Shri Tarun Gogoi
- (12) Shri Balwant Singh Ramuwalia
- (13) Shri Harikesh Bahadur
- (14) Shri Nathu Ram Mirdha

The discussion was not concluded.

4.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th August, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN PART I

[Brief Record of Proceedings]

Monday, August 14, 1978|Sravana 23, 1900 (Saka)

No. 166

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 404—409, 411, 412 and 414 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3939—4111, 4113—4138 were laid on the Table.

3. Ruling By Speaker Regarding Privilege Matter

The Speaker gave his ruling withholding his consent to the raising of a question of privilege by Shri C. M. Stephen against all the members of the Cabinet on account of the reference made by the President to the Supreme Court under article 143 of the Constitution in respect of the Special Courts Bill.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement under Direction 19 of the Directions by the Speaker, in reply to Half-an-Hour Discussion raised by Shri Ram Vilas Paswan on the 28th July, 1978 regarding Levy of surcharge on M.I.G. Flats by Delhi Development Authority.
- (2) A copy each of the following papers under section 619A of the Companies Act, 1956:—
 - (i) Annual Report (*Hindi version) of the Gujarat State Forest Development Corporation Limited, Baroda, for

*English version of the Report was laid on the Table on the 17th April, 1978.

[P.T.O.]

the year ended 30th September, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) Annual Report (Hindi and English versions) of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report (Hindi and English versions) of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (ii) and (iii) of item (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Staff College for Educational Planners and Administrators, New Delhi, for the year 1976-77 and the Audited Accounts.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review is being laid.
 - (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1976-77.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review is being laid.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1974-75 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of Banaras Hindu University, Banaras, for the year 1973-74 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (9) A copy of the Report (Hindi and English versions) of the Review Committee on 'the curriculum for the Ten-Year School'.
- (10) A copy of the Report (Hindi and English versions) of the National Review Committee on Higher Secondary Education with special reference to vocationalisation.
- (11) A copy of the Medicinal and Toilet Preparations (Excise Duties) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 985 in Gazette of India dated the 5th August, 1978, under subsection (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (12) A copy of Notification No. G.S.R. 986 (Hindi and English versions) published in Gazette of India dated the 5th August, 1978 together with an explanatory memorandum regarding exemption from Central Excise Duty on flavoured milk, issued under the Central Excise Rules, 1944.

5. Calling Attention

Dr. Ramji Singh called the attention of the Minister of Petroleum, Chemicals and Fertilizers to the continuing artificial shortage of soda ash.

The Minister of Petroleum, Chemicals and Fertilizers made a statement in regard thereto.

6. Presentation of Petition

Dr. Ramji Singh presented a petition signed by Shri Virendra Dutta Sakalani, President, Tehri Bandh Virodhi Sangharasha Samiti and others regarding Tehri Dam Project in Uttar Pradesh.

7. Statement By Minister

The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding the Report submitted by the Expert Committee on Environmental Impact of Mathura Refinery which was set up in July, 1974, and also laid on the Table a copy of the Report of the Expert Committee.

[P.T.O.]

8. Matters Under Rule 377

(1) Shri Surendra Bikram raised a matter regarding reported need for an investigation into the working of U. P. Breweries.

(2) Shri G. M. Banatwalla raised a matter regarding reported delay in deciding the question of extending Payment of Bonus Act beyond 1976-77.

(3) Shri Samar Mukherjee raised a matter regarding reported orders issued by the Chief Auditor, Ordnance Factories asking the employees to furnish particulars about their character and antecedents.

(4) Shri Bhausahab Thorat raised a matter regarding reported acquisition of 500 acres of land belonging to Scheduled Tribes in Jalgaon District (Maharashtra) by the Forest Officers of Maharashtra Government.

(5) Shri Annasaheb P. Shinde raised a matter regarding reported severe drought conditions developing in parts of Maharashtra.

9. Government Bill—Amendment for Reference to Joint Committee—Adopted

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978.

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 2nd August, 1978, was resumed.

An amendment for reference of the Bill to a Joint Committee was moved by Shri S. D. Patil.

The following Members took part in the debate:—

- (1) Shri Suraj Bhan
- (2) Shri Laxmi Narain Nayak
- (3) Shri Chhabiram Argal
- (4) Shri S. G. Murugaiyan
- (5) Shri Shyamlal Dhurve
- (6) Shri K. Kunhambu
- (7) Shri Ram Vilas Paswan
- (8) Shri Ram Dhan
- (9) Shri Hukmdeo Narain Yadav
- (10) Shri S. D. Patil
- (11) Shri Bapusaheb Parulekar
- (12) Shri Raghavji
- (13) Shri C. K. Chandrappan
- (14) Shri P. K. Deo
- (15) Shri M. Arunachalam
- (16) Shri Ram Lal Rahi

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Chhabiram Argal was withdrawn by leave of the House.

The Amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Eduardo Faleiro was negatived.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Kusuma Krishna Murthy was negatived.

The amendment for reference of the Bill to a Joint Committee moved by Shri S. D. Patil was adopted in the following modified form:—

“That the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

- (1) Shri D. Amat
- (2) Shri S. R. A. S. Appalanaidu
- (3) Shri B. C. Kamble
- (4) Shri G. Bhuvarahan
- (5) Shri Bega Ram Chauhan
- (6) Shri S. S. Das
- (7) Shri Durga Chand
- (8) Shri Krishna Chandra Halder
- (9) Shri Ram Sewak Hazari
- (10) Shri Kusuma Krishna Murthy
- (11) Shri Dalpat Singh Paraste
- (12) Shri Mohan Lal Pipil
- (13) Shri K. Prakash
- (14) Shri S. Ramasamy
- (15) Shri S. H. Naik
- (16) Shri Shankar Dev
- (17) Shri T. S. Shrangare
- (18) Shri Ramji Lal Suman
- (19) Shri Suraj Bhan
- (20) Shri Dhanik Lal Mandal

and 10 from Rajya Sabha;

[P.T.O.]

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall also be instructed to examine the lists contained in the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950 and to suggest amendments thereto in their report;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

The amendment for reference of the Bill to a Select Committee moved by Shri Durga Chand was barred.

The amendments reference of the Bill to Joint Committee moved by Sarvashri Suraj Bhan, Chhabiram Argal and Kusuma Krishna Murthy were also barred.

10. SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL)— 1978-79

Discussion on the Supplementary Demands for Grants Nos. 12, 18, 29, 31, 42, 59 to 61, 63, 71, 78 and 79 in respect of the Budget (General) for 1978-79 commenced and was concluded.

Nineteen cut motions (Nos. 1 to 19) were moved and negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1978-79, were voted in full.

11. GOVERNMENT BILL—INTRODUCED

The Appropriation (No. 4) Bill, 1978.

12. MOTION—SUBSTITUTE MOTION ADOPTED

Shri D. G. Gawai moved the following motion:—

"That this House do consider the situation arising out of the reported large scale disturbances and some killings in Marathwada in Maharashtra State."

Four substitute motions (Nos. 1 to 4) were moved by Dr. Ramji Singh, and Shri B. C. Kamble.

The following Members took part in debate—

- (1) Shri Yuvraj
- (2) Shri Vasant Sathe
- (3) Shri R. L. Kureel
- (4) Shri Nanasaheb Bonde
- (5) Dr. Bapu Kaldate
- (6) Shrimati Ahilya P. Rangnekar
- (7) Shri Bapusaheb Parulekar
- (8) Shri B. C. Kamble
- (9) Shri Yashwant Borole
- (10) Dr. P. V. Periasamy
- (11) Shri Harikesh Bahadur
- (12) Shri Ram Vilas Paswan
- (13) Shri C. K. Chandrappan
- (14) Shri U. S. Patil
- (15) Shri Ramji Lal Suman
- (16) Shri Bhausaheb Thorat
- (17) Shrimati P. Chavan
- (18) Shri Ram Kishan
- (19) Shri Kacharulal Hemraj Jain
- (20) Shri Hukmdeo Narain Yadav
- (21) Shri Dhanik Lal Mandal

Shri D. G. Gawai replied to the debate.

Shri Dhanik Lal Mandal spoke again.

The substitute motion moved by Dr. Ramji Singh was withdrawn by leave of the House.

Substitute motion No. 2 moved by Shri B. C. Kamble was adopted as follows:—

“This House, having considered the situation arising out of the reported large scale disturbances and some killings in Marathwada in Maharashtra State, expresses its great concern and directs the Parliamentary Committee on the Welfare of the Scheduled Castes and Scheduled Tribes, to investigate into the causes of these incidents and to identify those who are responsible for such incidents, and suggest remedies to meet the present situation as well as to suggest such other remedies to prevent recurrence of such incidents in any part of India in future.”

Substitute motions Nos. 3 and 4 moved by Shri B. C. Kamble were barred.

[P.T.O.]

13. Half-An-Hour Discussion

Pandit D. N. Tiwary raised a half-an-hour discussion on points arising out of the answer given on the 25th July, 1978 to Unstarred Question No. 1316 regarding rent charged from Vending Contractors.

Prof. Madhu Dandavate replied to the discussion.

7.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th August, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 16, 1978|Sravana 25, 1900 (Saka)

No. 167

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 425, 426, 428, 430, 432, 433 and 435—437 were orally answered. Starred Questions Nos. 429 and 442 were postponed for 23-8-78. Replies to Starred Questions Nos. 427, 431, 434, 438—441 and 443—445 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4139—4167, 4169—4333 and 4335—4338 were laid on the Table.

3. Ruling by Speaker Regarding Privilege Matter

The Speaker gave his ruling on the question of privilege given notice of by Shri Hukmdeo Narain Yadav against the Editor and Publisher of the *Janayug*, New Delhi, for publishing allegedly a malicious article against the Member in the *Janayug* dated the 14th June, 1978.

The Speaker observed that in view of the unqualified apology tendered by the Editor and Publisher of the *Janayug*, the matter was dropped but the Editor and Publisher were warned to be more careful in future.

4. Question of Privilege

Further consideration of the following motions moved on the 1st August, 1978, relating to the question of privilege against the Special Correspondent, *Times of India*, New Delhi, for allegedly misreporting in that newspaper dated the 20th July, 1978 certain proceedings of Lok Sabha of 19th July, 1978 was taken up:—

(i) By Shri Vasant Sathe—

“That this matter be referred to the Committee of Privileges”.

[P.T.O.]

(ii) By Shri Jyotirmoy Bosu—

“That the House may consider the question and come to a decision with regard to the question of privilege”.

An amendment moved by Shri Vayalar Ravi was adopted.

The motion moved by Shri Vasant Sathe was adopted, as amended, as follows:—

“That this matter be referred to the Committee of Privileges with instructions to report before the end of the next session.”

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Mild Steel Tubes (excluding seamless tubes and tubes according to API specifications) (Quality Control) Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 374(E) in Gazette of India dated the 18th July, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- * (2) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust for the year 1976-77 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) A copy of the Sikh Gurdwaras Board Election (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 382(E) in Gazette of India dated the 26th July, 1978, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925.
- (4) A copy of the Navy (Pension) First Amendment Regulations, 1978 (Hindi and English version) published in Notification No. S.R.O. 236 in Gazette of India dated the 5th August, 1978, under section 185 of the Navy Act, 1957.
- (5) A copy of Notification No. 160/78-Customs (Hindi and English versions) published in Gazette of India dated the 16th August, 1978 together with an explanatory memorandum regarding exemption from Customs Duty on copper wire-bars (produced out of copper reverts which will be sent out of India for conversion), under section 159 of the Customs Act, 1962.
- (6) (a) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

*The papers were previously laid on the Table on the 19th April, 1978.

- (i) Notification No. 151/78 and 152/78 published in Gazette of India dated the 16th August, 1978 regarding adjustment in excise duty rates leviable on sugar on or after 16th August, 1978 consequent upon decontrol of sugar.
 - (ii) Notification No. 154/78 published in Gazette of India dated the 16th August, 1978 rescinding such notifications which would cease to have relevance on decontrol of sugar.
- (b) An explanatory memorandum (Hindi and English versions) regarding notifications mentioned at (6) above.

6. Calling Attention

Shri Pradyumna Bal called the attention of the Minister of Home Affairs to the reported clash between Kisans and Police outside the residence of the Prime Minister on 13 August, 1978, resulting in injury to more than 100 persons.

The Minister of State for Home Affairs made a statement in regard thereto.

7. Statement By Minister

The Minister of Agriculture and Irrigation made a statement regarding Narmada Waters.

8. Motion for Election to Committee

Shri Krishan Kumar Goyal moved the following motion:—

“That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules, made thereunder.”

The motion was adopted.

9. Matters Under Rule 377

(1) Shri Raghavji raised a matter regarding reported incidents of thefts and looting in trains coming to Delhi from South India.

(2) Shri Amar Roypradhan raised a matter regarding reported serious crisis among the jute growers of North Bengal on account of unwillingness of Jute Corporation of India to purchase raw jute.

(3) Shri Nirmal Chandra Jain raised a matter regarding reported supply of stale milk by Delhi Milk Scheme.

P.T.O.

(4) Shri P. Venkatasubbaiah raised a matter regarding reported move to locate a steel plant at Paradeep in preference to Vishakhapatnam.

10. Government Bill—Passed

The Appropriation (No. 4) Bill, 1978

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:—

- (1) Shri Vayalar Ravi
- (2) Professor P. G. Mavalankar
- (3) Shri R. L. P. Verma

Shri H. M. Patel replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

11. Government Bill—Under Consideration

The Coast Guard Bill, 1978, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Sher Singh.

The following Members took part in the debate:—

- (1) Shri Manoranjan Bhakta
- (2) Shrimati Parvathi Krishnan
- (3) Shri Bapusaheb Parulekar
- (4) Shrimati Ahilya P. Rangnekar
- (5) Shri Amrut Kasar
- (6) Shri Vinod Bhai B. Sheth
- (7) Dr. P. V. Periasamy
- (8) Shri Laxmi Narain Nayak
- (9) Shri Vayalar Ravi
- (10) Shrimati Chandravati (*Speech unfinished*).

The discussion was not concluded.

12. Motion

Shri Jyotirmoy Bosu moved the following motion:—

“That this House do resolve that the Representation of the People Act be suitably amended or an appropriate law be enacted to disqualify a person for being chosen as, and for being, a member of either House of Parliament or of the Legislative Assembly or Legislative Council of a State or any other elective body or for holding any public office for a period of ten years, if such person—

- (a) has ever been or is adjudged or found guilty by any competent court of law or by any Commission appointed under the Commissions of Inquiry Act, 1952 of any offence committed, or misuse of power or position or State machinery made during the preceding ten years; or
- (b) has been found by any competent court of law or such Commission to have obtained for himself or for any of his relatives any pecuniary advantage or benefit whatsoever during the preceding ten years.”

Two amendments were moved by Shri Eduardo Faleiro and Dr. Ramji Singh.

The following Members took part in the debate:—

- (1) Shri Vasant Sathe
- (2) Shri R. K. Amin
- (3) Shri Eduardo Faleiro
- (4) Shri B. P. Mandal
- (5) Shri M. Kalyanasundaram
- (6) Shri Yashwant Borole
- (7) Professor P. G. Mavalankar
- (8) Shri Anant Ram Jaiswal
- (9) Shri Vayalar Ravi
- (10) Shri Kanwar Lal Gupta
- (11) Shri Mallikarjun

The discussion was not concluded.

13. Half-An-Hour Discussion

Shri Chitta Basu raised a half-an-hour discussion on points arising out of the answer given on the 3rd August, 1978 to Starred Question No. 265 regarding Arrears of Provident Fund.

Dr. Ram Kirpal Sinha replied to the discussion.

[P.T.O.]

14. Contempt of the House

The Chairman informed the House that two visitors calling themselves Shri Radhe Shyam Verma and Shri Ram Kumar Sharma who shouted from the Visitors' Gallery earlier during the day had expressed regret for their action and were being let off.

7.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th August, 1978)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 17, 1978|Sravana 26, 1900 (Saka)

No. 168

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 446—448, 450 and 453—456 were orally answered. Replies to Starred Questions Nos. 449, 451, 452, 457 and 459—466 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4339—4360, 4362—4455, 4457—4470 and 4472—4538 were laid on the Table.

3. Papers Laid on the Table

A copy of the Amendments (Hindi and English versions) to Regulation Nos. 11(1)(a)(ii)(b), 14(2)(a)(i)(2) and 11(2)(b) of the Reserve Bank of India Employees' Provident Fund Regulations, was laid on the Table under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

4. Calling Attention

Shri Mohd. Shafi Qureshi called the attention of the Minister of Defence to the reported preparation for massive Pakistan infiltration in Jammu and Kashmir and arrest of infiltrators in the State who had crossed the actual line of control.

The Minister of Defence made a statement in regard thereto.

5. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st August, 1978.

6. Government Bill—Introduced

The Motor Vehicles (Amendment) Bill, 1978.

[P.T.O.]

7. Matters Under Rule 377

(1) Shri Mallikarjun raised a matter regarding reported affairs of Shipping Corporation of India.

(2) Shri Bhagat Ram raised a matter regarding reported arrest of employees of Education Department of Punjab by Chandigarh police.

(3) Dr. Laxminarayan Pandeya raised a matter regarding facts revealed by the National Council for Applied Economic Research regarding Indian Economy as published in *Navbharat Times* dated the 14th August, 1978.

8. Government Bill—Passed

The Coast Guard Bill, 1978, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 16th August, 1978, continued.

The following Members took part in the debate:—

- (1) Shrimati Chandravati
- (2) Shri S. G. Murugaiyan

Shri Sher Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 123 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sher Singh.

The following Members took part in the debate:—

- (1) Dr. Ramji Singh
- (2) Shri Sher Singh

The motion was adopted and the Bill was passed.

***9. Statutory Resolution—Under Consideration**

Shrimati Parvathi Krishnan moved the following Resolution:—

“This House disapproves of the Delhi Police Ordinance, 1978 (Ordinance No. 2 of 1978) promulgated by the President on the 1st July, 1978.”

*Discussed together.

***10. Government Bill—Under Consideration**

The Delhi Police Bill, 1978

The motion for consideration of the Bill was moved by Shri S. D. Patil.

An amendment for reference of the Bill to a Select Committee was moved by Shri Ramanand Tiwary.

The following Members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

(1) Shri G. S. Reddi

(2) Shri Shambhu Nath Chaturvedi (*Speech unfinished*)

The discussion was not concluded.

11. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1978 (*Substitution of article 40*) by Shri Tej Pratap Singh.

(2) The Indian Medicine Central Council (Amendment) Bill, 1978 (*Amendment of sections 2, 3, etc.*) by Dr. Bapu Kaldate.

(3) The Constitution (Pondicherry) Scheduled Castes Order (Amendment) Bill, 1978 by Shrimati Paravathi Krishnan.

(4) The Sick Textile Undertakings (Nationalisation) Amendment Bill, 1978 (*Amendment of section 21 and Second Schedule*) by Shrimati Parvathi Krishnan.

(5) The Constitution (Amendment) Bill, 1978 (*Amendment of article 18*) by Shri Sharad Yadav.

(6) The Constitution (Amendment) Bill, 1978 (*Amendment of article 75*) by Shri Sharad Yadav.

(7) The Constitution (Amendment) Bill, 1978 (*Amendment of article 75*) by Shri Rasheed Masood.

(8) The Constitution (Amendment) Bill, 1978 (*Amendment of article 75*) by Shri Narmada Prasad Rai.

12. Private Members' Bill—Amendment for Circulation—Adopted

The Constitution (Amendment) Bill, 1977 (Insertion of new articles 23A, 23B and 23C) by Shri Y. P. Shastri

Discussion on the motion for consideration of the Bill moved by Shri Y. P. Shastri on the 5th May, 1978 and the amendments thereto moved on the 21st July, 1978, continued.

Shri Shanti Bhushan took part in the debate.

Shri Y. P. Shastri replied to the debate.

*Discussed together.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Laxmi Narain Nayak was withdrawn by leave of the House.

The amendment moved by Shri Hari Vishnu Kamath was adopted as follows:—

“That the Bill be circulated for the purpose of eliciting opinion thereon by January 27, 1979.”

13. Private Member's Bill—under Consideration

The Indian Trusteeship Bill, 1978 by Shri Arjun Singh Bhadoria

The motion for consideration of the Bill was moved by Shri Arjun Singh Bhadoria.

The following Members took part in the debate:—

- (1) Shri A. Sunna Sahib
- (2) Dr. Ramji Singh
- (3) Shri Krishna Chandra Halder
- (4) Chowdhry Balbir Singh
- (5) Professor P. G. Mavalankar
- (6) Shri P. Rajagopal Naidu (*Speech unfinished*).

The discussion was not concluded.

14. Report of Business Advisory Committee

Shri Ravindra Varma presented the Twenty-third Report of the Business Advisory Committee.

15. Motion Regarding Twenty-third Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House today.”

The motion was adopted.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st August, 1978.)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 21, 1978/Sravana 30, 1900 (Saka)

No. 169

11.02 A.M.

1. Government Bill—Under Consideration

The Constitution (Forty-fifth Amendment) Bill, 1978

Clause-by-clause consideration of the Bill was resumed.

Consideration of Clauses 33 to 44 was concluded.

Consideration of Clause 45 and amendments moved thereto was not concluded.

Clause-by-clause consideration of the Bill was not concluded.

***2. Announcement by Speaker**

The Speaker announced that there would be no Question Hour on the 22nd August, 1978 and that the Questions listed for the 22nd August, 1978 would be taken up on the 29th August, 1978.

The House agreed.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd August, 1978).

AVTAR SINGH RIKHY,
Secretary.

*Announcement made at 5 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 22, 1978|Sravana 31, 1900 (Saka)

No. 170

11 A.M.

1. Adjournment Motion

The Speaker gave his ruling on adjournment motions given notices of by Sarvashri K. Lakkappa, C. K. Chandrappan, Eduardo Faleiro, Saugata Roy, Vasant Sathe and Vayalar Ravi regarding reported collection of large sums of money by Shri Kantibhai Desai, son of the Prime Minister, on behalf of Janata Party during the general elections to some of the State Assemblies and observed that he was unable to accord his consent to the motions.

2. Government Bill—under consideration

The Constitution (Forty-fifth Amendment) Bill, 1978

Clause-by-clause consideration of the Bill continued.

Consideration of Clauses 45 to 49 was concluded.

Consideration of Clause 1 was also concluded. Voting commenced at 4-10 P.M.

On amendment No. 13 to Clause 3 moved by Shri Somnath Chatterjee, the House divided, Ayes *48; Noes *361. The amendment was accordingly negatived.

On amendment No. 257 to Clause 3 moved by Shri Ram Jethmalani, the House divided, Ayes *51; Noes *354. The amendment was accordingly negatived.

On amendment No. 278 to Clause 3 moved by Shri Hari Vishnu Kamath, the House divided, Ayes *55; Noes *342. The amendment was accordingly negatived.

*Subject to correction.

P.T.O.

On amendment No. 116 to Clause 8 moved by Shri Dajiba Desai, the House divided, Ayes *101; Noes *300. The amendment was accordingly negatived.

On amendment No. 59 to Clause 9 moved by Shri A. K. Roy, the House divided, Ayes *20; Noes *345. The amendment was accordingly negatived.

On amendment No. 64 to Clause 13 moved by Shri A. K. Roy, the House divided, Ayes *5; Noes *350. The amendment was accordingly negatived.

On amendment No. 411 to Clause 34 moved by Professor P. G. Mavalankar, the House divided, Ayes *14; Noes *300. The amendment was accordingly negatived.

On amendment No. 14 to Clause 38 moved by Shri Somnath Chatterjee, the House divided, Ayes *117; Noes *277. The amendment was accordingly negatived.

On amendment No. 99 to Clause 38 moved by Shri Eduardo Faleiro, the House divided, Ayes *73; Noes *261. The amendment was accordingly negatived.

On amendments Nos. 421 and 422 to Clause 45 moved by Professor P. G. Mavalankar, the House divided, Ayes *6; Noes *320. The amendments were accordingly negatived.

On amendment No. 8 to Clause 47 moved by Shri H. L. Patwary, the House divided, Ayes *101; Noes *293. The amendment was accordingly negatived.

On amendment No. 103 to Clause 47 moved by Shri Eduardo Faleiro, the House divided, Ayes *76; Noes *277. The amendment was accordingly negatived.

On amendments Nos. 152 and 153 to Clause 47 moved by Shri P. K. Deo, the House divided, Ayes *62; Noes *289. The amendments were accordingly negatived.

On amendments Nos. 167 and 168 to Clause 47 moved by Shri R. Venkataraman, the House divided, Ayes *60; Noes *255. The amendments were accordingly negatived.

On the motion for adoption of Clause 2, the House divided, Ayes *379; Noes *11. Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

*Subject to correction.

On the motion for adoption of Clause 3, the House divided, Ayes *388; Noes *7. Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 8, the House divided, Ayes *324; Noes *61. Clause 8 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 9, the House divided, Ayes *388; Noes *8. Clause 9 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 11, the House divided, Ayes *375; Noes *5. Clause 11 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The discussion on the Bill was not concluded.

3. Announcement by Speaker

The Speaker announced that there would be no Question Hour on the 23rd August, 1978, that the Questions listed for the 23rd August, 1978 would be taken up on the 30th August, 1978, and that voting on clauses of the Constitution (Forty-fifth Amendment) Bill would be resumed as the first item on the 23rd August, 1978. The House agreed.

4 Statement by Minister

The Minister of Parliamentary Affairs and Labour made a statement on the Bonus question.

7.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd August, 1978).

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 23, 1978 | Bhadra 1, 1900 (Saka)

No. 171

11 A.M.

1. Government Bill—Passed

The Constitution (Forty-fifth Amendment) Bill, 1978

Further voting on the Bill continued.

On the motion for adoption of Clause 35, the House divided, Ayes 277; Noes 81. Clause 35 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 38, the House divided, Ayes *340; Noes *61. Clause 38 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 44, the House divided, Ayes *289; Noes *100. Clause 44 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 45, the House divided, Ayes *314; Noes *88. Clause 45 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 47, the House divided, Ayes *299; Noes *97. Clause 47 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clauses 4 to 7, 10, 12 to 14, 15, as amended, 16 to 20, 21, as amended, 22 as amended, 23 to 25, 26, as amended, 27 to 34, 36, 37, 39, 40, 41, as amended, 42, 43; 46; 48, 49 and clause 1, as amended, the House divided, Ayes 405, Noes *2. Clauses 4 to 7, 10, 12 to 14, 15, as amended, 16 to 20, 21, as amended, 22, as amended, 23 to 25, 26, as amended, 27 to 34, 36, 37, 39, 40, 41, as amended, 42; 43; 46; 48; 49 and Clause

*Subject to correction.

[P.T.O.]

1, as amended, were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shanti Bhushan.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Raj Narain
- (3) Shri R. Venkataraman
- (4) Shri J. Rameshwar Rao
- (5) Shri A. Bala Pajanor
- (6) Shrimati Parvathi Krishnan
- (7) Shri Ram Kishan
- ✓(8) Shri Shanti Bhushan

On the motion the House divided, Ayes *355; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M.)

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Audit Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year ended 31st March, 1977..
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (2) A copy of the Oil Industry Development Board Employees (Medical Attendance) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 397(E) in Gazette of India dated the 9th August, 1978, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.
- (3) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

*Subject to correction.

- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Corporation is being laid.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (4) A copy of Notification No. S.O. 447(E) (Hindi and English versions) published in Gazette of India dated the 14th July, 1978 making certain amendments in the description of constituencies in Schedule XVII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (5) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1976-77.
 - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Sailing Vessels (Members of Crew) Amendment Rules, 1978, published in Notification No. G.S.R. 655 in Gazette of India dated the 20th May, 1978.
 - (ii) The Sailing Vessels (Inspection) Amendment Rules, 1978, published in Notification No. G.S.R. 715 in Gazette of India dated the 3rd June, 1978.
 - (iii) The Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1978, published in Notification No. G.S.R. 716 in Gazette of India dated the 3rd June 1978.
- (7) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1978 published in Notification No. G.S.R. 347(E) in Gazette of India dated the 30th June, 1978 (English version) and G.S.R. 347(E) 957 published in Gazette of India dated the 29th July, 1978 (Hindi version) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

P.T.O.

- (8) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Textiles (Production by Knitting, Embroidery, Lace Making and Printing Machines) Control (Amendment) Order, 1978, published in Notification No. S.O. 431 in Gazette of India dated the 18th February, 1978.
 - (ii) S.O. 829 published in Gazette of India dated the 25th March, 1978 containing corrigendum to the Textiles (Production by Knitting, Embroidery, Lace Making and Printing Machines) Control (Amendment) Order, 1977, published in Notification No. S.O. 1382 dated the 14th May, 1977.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1977-78.
- (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
- (10) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 30th September, 1977.
- (11) A statement correcting the reply given on the 14th August, 1978 to Starred Question No. 424 regarding closure of F.C.I. depots.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 403(E) and 404(E) published in Gazette of India dated the 9th August, 1978 together with an explanatory memorandum regarding concession in excise duty in respect of specified varieties of cotton fabrics manufactured on power-looms.
 - (ii) G.S.R. 405(E) published in Gazette of India dated the 14th August, 1978 together with an explanatory memorandum regarding reduction in the period during which the quantity of excess sugar produced was entitled to concessional rate of duty.

(13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 396(E) published in Gazette of India dated the 7th August, 1978 together with an explanatory memorandum regarding rate of exchange for conversion of Japanese Yen into Indian Rupees and *vice-versa* for purposes of valuation under section 14 of the Customs Act, 1962.
 - (ii) G.S.R. 998 published in Gazette of India dated the 12th August, 1978 together with an explanatory memorandum regarding grant of exemption from import duty on Cuprammonium staple fibre (Bemberg fibre).
 - (iii) G.S.R. 999 published in Gazette of India dated the 12th August, 1978 together with an explanatory memorandum regarding the concessional customs duty available to stainless steel.
 - (iv) G.S.R. 406(E) published in Gazette of India dated the 14th August, 1978 together with an explanatory memorandum regarding rate of exchange for conversion of Swiss Francs into Indian Rupees and *vice-versa* for purposes of valuation under section 14 of the Customs Act, 1962.
 - (v) G.S.R. 412(E) published in Gazette of India dated the 16th August, 1978 together with an explanatory memorandum regarding rate of exchange for conversion of Pound Sterling into Indian Rupees and *vice-versa* for purposes of valuation under section 14 of the Customs Act, 1962.
 - (vi) Notification Nos. 164-Customs and 165-Customs published in Gazette of India dated the 21st August, 1978 together with an explanatory memorandum regarding exemption from customs duty on gold imported for being sold as replenishment for the gold used in the jewellery exported out of India.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

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- (b) (i) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (14) above.
- (16) (a) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) Notification No. 157/78 published in Gazette of India dated the 23rd August, 1978 regarding grant of full rebate of the duty paid on Refined diesel oil, Light Diesel Oil and Furnace Oil, when supplied to bunker ocean-going vessels on foreign run.
 - (ii) Notification No. 158/78 published in Gazette of India dated the 23rd August, 1978 regarding reduction in the basic duty on furnace oil supplied to bunker coastal vessels to the pre-16-12-1977 level.
- (b) An explanatory memorandum (Hindi and English versions) regarding the above two Notifications.

3. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th August, 1978, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978 and nominated the following members of Rajya Sabha to serve on the said Joint Committee:—

- (1) Shri N. P. Chaudhari
- (2) Shri Phanindra Nath Hansda
- (3) Shri Jagbir Singh
- (4) Shrimati Jamuna Devi
- (5) Prof. N. M. Kamble
- (6) Shri B. D. Khobragade
- (7) Shri Buddha Priya Maurya
- (8) Shri Roshan Lal
- (9) Shri Harikishan Singh Surjeet
- (10) Shri V. V. Swaminathan

4. Calling Attention

Shri Laxman Rao Mankar called the attention of the Minister of Home Affairs to the reported throwing of some tribals, including women

and children, either alive or dead, into the Subarnarekha river by 'musclemen' of a contractor at Jamshedpur (Bihar) on 16 August, 1978.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Reports of Public Accounts Committee

Shri P. V. Narasimha Rao presented the following Reports of the Public Accounts Committee:—

- (1) Eighty-fourth Report on action taken by Government on the recommendations contained in the Forty-fourth Report relating to the Ministry of External Affairs.
- (2) Eighty-fifth Report on action taken by Government on the recommendations contained in the Fourth Report on Income-tax.

6. Report of Committee on Absence of Members

Dr. Bapu Kaldate presented the Eighth Report of the Committee on Absence of Members from the Sittings of the House.

7. Report of Committee on Private Members' Bills and Resolutions

Shri Ram Vilas Paswan presented the Twenty-third Report of the Committee on Private Members' Bills and Resolutions.

8. Statement By Minister

The Minister of External Affairs made a statement regarding his recent visit to Japan and Republic of Korea.

****9. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shrimati Parvathi Krishnan on the 17th August, 1978, continued:—

"This House disapproves of the Delhi Police Ordinance, 1978 (Ordinance No. 2 of 1978) promulgated by the President on the 1st July, 1978."

On the Resolution the House divided, Ayes *26; Noes *91. The Resolution was accordingly negatived after discussion as indicated under para 10 below.

****10. Government Bill—Under Consideration**

The Delhi Police Bill, 1978

Discussion on the motion for consideration of the Bill and the amended thereto moved on the 17th August, 1978, continued.

*Subject to correction.

**Discussed together.

The following Members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Shambhu Nath Chaturvedi
- (2) Shri Kanwar Lal Gupta
- (3) Shri Eduardo Falcão
- (4) Shri Ramanand Tiwary
- (5) Shri Dinen Bhattacharya
- (6) Shri Kishore Lal
- (7) Shri Vayalar Ravi
- (8) Shri Vijay Kumar Malhotra
- (9) Shri S. G. Murugaiyan
- (10) Dr. Ramji Singh
- (11) Chowdhry Balbir Singh
- (12) Shri R. L. P. Verma
- (13) Dr. Baldev Prakash

Shri S. D. Patil replied to the debate.

Shrimati Parvathi Krishnan spoke (by way of reply to the Statutory Resolution).

The amendment for reference of the Bill to a Select Committee moved by Shri Ramanand Tiwary was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 27 were adopted.

Clause 28 was adopted, as amended.

Clauses 29 to 120 were adopted.

Clause 121 was adopted, as amended.

Clauses 122 to 141 were adopted.

Clause 142 was adopted, as amended.

Clauses 143 to 152, the First, Second and Third Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. D. Patil.

The House was adjourned for want of quorum and voting on the motion was held over.

7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th August, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 24, 1978|Bhadra 2, 1900 (Saka)

No. 172

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 533—537 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5139—5338 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Seventy-fourth Report of the Law Commission on proposal to amend the Indian Evidence Act, 1872, so as to render admissible certain statements made by witnesses before the Commissions of Inquiry and other Statutory authorities.
- (2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Coir Yarn (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2309 in Gazette of India dated the 12th August, 1978.

[P.T.O.]

- (ii) The Export of Coir Mattings (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2310 in Gazette of India dated the 12th August, 1978.
 - (iii) The Export of Coir Products (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2311 in Gazette of India dated the 12th August, 1978.
 - (iv) The Export of Non-baled Coir Yarn (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2312 in Gazette of India dated the 12th August, 1978.
- (4) A copy of the Annual Report (Hindi and English versions) of the Trade Fair Authority of India, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (5) A statement (i) correcting the statement laid while giving reply on the 28th July, 1978 to Starred Question No. 194 by Shri Y. P. Shastri regarding taxes outstanding against Industrial Houses and former Indian Rulers and (ii) giving reasons for delay in correcting the reply.
 - (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1976-77, Union Government (Civil), under article 151(1) of the Constitution.
 - (7) A copy of Union Government Appropriation Accounts (Civil) for the year 1976-77 (Hindi and English versions).
 - (8) A copy of Notification No. 166/78-Customs (Hindi and English versions) published in Gazette of India dated the 24th August, 1978 together with an explanatory memorandum regarding exemption of instant coffee from the whole of the export duty leviable thereon, under section 159 of the Customs Act, 1962.

**4. Minutes of Committee on Private Members' Bills and Resolutions—
Laid on the Table**

Minutes of the Twentieth to Twenty-third sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table

5. Financial Committees (1977-78)—A Review Laid on the Table.

Secretary laid on the Table a copy of the 'Financial Committee (1977-78)—A Review' (English and Hindi versions).

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1978, passed by Lok Sabha on the 16th August, 1978.

7. Assent to Bill

Secretary laid on the Table the Coast Guard Bill, 1978 passed by the Houses of Parliament during the current session and assented to.

8. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--------------------------|---|
| (1) Shri Mohan Bhaiya .. | 20th July to 31st August, 1978
(Fifth Session). |
| (2) Shri Charan Singh .. | 16th to 31st August, 1978
(Fifth Session). |
| (3) Shri Annasaheb .. | 17th to 31st August, 1978
Magar (Fifth Session). |

9. Report of Committee on Petitions

Shri Hari Vishnu Kamath presented the Fifth Report of the Committee on petitions.

10. Report of Committee on subordinate Legislation

Shri Somnath Chatterjee presented the Eleventh Report of the Committee on Subordinate Legislation.

11. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th August, 1978.

12. Statements Under Rule 199

Shri Raj Narain made a statement in explanation of his resignation from the office of the Minister of Health and Family Welfare.

The Prime Minister made a statement pertinent thereto.

13. Government Bill—Passed

The Delhi Police Bill, 1978.

The motion that the Bill, as amended, be passed moved on the 23rd August, 1978 was adopted and the Bill, as amended, was passed.

[P.T.O.]

14. Matters Under Rule 377

(1) Shri Rameshwar Patidar raised a matter regarding reported discontentment among the people of Madhya Pradesh over the Narmada Tribunal Award.

(2) Shri Ram Vilas Paswan raised a matter regarding devastating floods in Bihar.

(3) Shri K. Gopal raised a matter regarding reported demolition of shops of Shastri Bazar in a South Delhi colony by the police.

(4) Shri K. Lakkappa raised a matter regarding reported corrupt practices adopted by manufacturers of the soft drink "Thums-up".

15. Amendment Made by Rajya Sabha to Government Bill— Amendment Agreed to

The Tobacco Board (Amendment) Bill, 1978

The motion that the following amendment made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Mohan Dharia:—

"Clause 2

That at page 1, lines 10-11, the words 'or at such other place as the Central Government may, by notification in the Official Gazette, specify' be deleted."

The motion for consideration was adopted.

Amendment made by Rajya Sabha in the Bill was also adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to was moved by Shri Mohan Dharia.

The motion was adopted and the amendment was agreed to.

16. Government Bill—Under Consideration

The Press Council Bill, 1978, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri L. K. Advani.

The following Members took part in the debate:—

(1) Shri B. K. Nair

(2) Shri Govinda Munda (*Speech unfinished*).

The discussion was not concluded.

17. Motion Regarding Twenty-third Report of Committee on Private Members' Bills and Resolutions

Shri Ram Vilas Paswan moved the following motion:—

“That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd August, 1978.”

The motion was adopted.

18. Private Member's Resolution—Withdrawn

Discussion on the following Resolution moved by Shrimati Ahilya P. Rangnekar and the amendments thereto moved on the 28th July, 1978, continued:—

“This House express its grave concern at the steep rise in the prices of all essential commodities like pulses, edible oils, milk, cloth, footwear, soap, etc., and fall in the prices of all commercial crops like sugarcane, cotton, tobacco, etc., and recommends that, with a view to protect the primary producers as well as the consumers, all essential commodities be procured through the State Governments at fair price from the producers and distributed to the consumers through an effective public distribution system supervised by People's Committees to be set up for this purpose.”

Shri Mohan Dharia took part in the debate.

Shrimati Ahilya P. Rangnekar replied to the debate.

The amendments moved by Sarvashri Yuvraj and Ram Vilas Paswan were negatived.

The Resolution was withdrawn by leave of the House.

19. Private Member's Resolution—Negatived

Shri P. Rajgopal Naidu moved the following Resolution:—

“This House expresses its serious concern over the controversy regarding the reasons for the recent resignations from the Council of Ministers and regrets that the Prime Minister did not, in spite of repeated demands on the floor of the House, explain to the House the circumstances whereunder he asked for the resignation of the Ministers.”

An amendment was moved by Shri Eduardo Faleiro.

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Eduardo Faleiro
- (2) Shri Hukam Chand Kachwai
- (3) Shri Dinen Bhattacharya
- (4) Shri R. N. Rakesh
- (5) Shri Mallikarjun
- (6) Shri Brij Bhushan Tiwari
- (7) Chowdhry Balbir Singh
- (8) Shri Ram Dhari Shastri
- (9) Shri Morarji R. Desai

Shri P. Rajagopal Naidu replied to the debate.

The amendment moved by Shri Eduardo Faleiro was withdrawn by leave of the House.

The Resolution was negatived.

20. Private Member's Resolution—Under Consideration

Shri Laxmi Narain Nayak moved the following Resolution:—

“This House is of opinion that with a view to providing employment to about 7 crore unemployed persons, reclaiming barren and fallow land and increasing food production in the country, the Central Government should provide necessary financial assistance to State Governments and Union territories Administrations to form a Land Army which may reclaim about 5 crore acres of barren and fallow land within one year and distribute it among the landless persons after providing irrigation facilities and other inputs.”

An amendment was moved by Shri Y. P. Shastri.

The following Members took part in the debate:—

- (1) Shri Hukam Chand Kachwai
- (2) Shri R. L. P. Verma
- (3) Shri R. P. Sarangi
- (4) Shri R. L. Kureel
- (5) Shri Y. P. Shastri (*Speech unfinished*).

The discussion was not concluded.

21. Report of Business Advisory Committee

Shri Ravindra Varma presented the Twenty-fourth Report of Business Advisory Committee.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th August, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 28, 1978|Bhadra 6, 1900 (Saka)

No. 173

11.02 A.M.

1. Starred Questions

*Starred Questions Nos. 469—471, 471A, 472, 474, 476, 477, 484 and 486 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

*Replies to Unstarred Questions Nos. 4539—4655 and 4657—4738 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1976-77.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (2) A copy of the Urban Land (Ceiling and Regulation) (Sixth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1016 in Gazette of India dated the 12th August, 1978, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum.

*Postponed from 21st August, 1978.

[P.T.O.]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960:—
- (i) The Prevention of Cruelty to Animals (Application of Fines) Rules, 1978, published in Notification No. 14—21|76-LD.I in Gazette of India dated the 27th May, 1978.
 - (ii) The Transport of Animals Rules, 1978, published in Notification No. 18-6|70-LD.I in Gazette of India dated the 27th May, 1978.
- (4) (i) A copy of the Delhi Agriculture Produce Marketing (Election) Rules, 1978 (Hindi and English versions) published in Notification No. F.6(1)|77-DAM|2323 in Delhi Gazette dated the 4th May, 1978, under sub-section (6) of section 63 of the Delhi Agricultural Produce Marketing (Regulation) Act, 1976.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (5) (i) A copy of the Audited Accounts (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1976-77.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (6) A copy of the University Grants Commission (Fitness of Technological Universities for Grants) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 785 in Gazette of India dated the 17th June, 1978, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (7) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1976-77 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons (a) for delay in laying the above document and (b) for not laying simultaneously the Hindi version thereof.
- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of Banaras Hindu University, Banaras, for the year 1974-75 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (9) A copy of the Report (Hindi and English versions) of the Working Group on Art and Culture for Sixth Five Year Plan.

- (10) (i) A copy of the Certified Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi for the year 1976-77.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (11) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board, Kottayam, for the year 1976-77 along with the statement of Accounts.
- (12) A copy of the Cardamom (Licensing and Marketing) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1000 in Gazette of India dated the 12th August, 1978, under sub-section (3) of section 33 of the Cardamom Act, 1965.

4. Parliamentary Committees—Summary of Work—Laid on the Table

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 28th March, 1977 to 31st May, 1978.

5. Calling Attention

Shri Shiv Narain Sarsonia called the attention of the Minister of Home Affairs to the reported incident of two Harijans having been shot dead and several others injured in village Morkheri, District Rohtak (Haryana).

The Minister of State for Home Affairs made a statement in regard thereto.

6. Motion Regarding Twenty-fourth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 24th August, 1978."

The motion was adopted.

7. Government Bill—Motion for Introduction Withdrawn

The Constitution (Forty-eighth Amendment) Bill, 1978

The motion for leave to introduce the Bill moved by Shri Pratap Chandra Chunder was opposed.

[P.T.O.]

After some discussion, the motion for introduction of the Bill was withdrawn by leave of the House.

8. Matters under Rule 377

(1) Shri Shambhu Nath Chaturvedi raised a matter regarding reported pollution hazards to the 'Taj' at Agra.

2. Dr. Baldev Prakash raised a matter regarding reported difficulties faced by the art silk weaving industry in Punjab.

(3) Shri Dhirendranath Basu raised a matter regarding reported standing of pilgrims in Garhwal region.

(4) Shri Jyotirmoy Bosu raised a matter regarding reported espionage and subversive activities of foreigners.

9. Government Bill—Under Consideration

The Press Council Bill, 1978 as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 24th August, 1978, continued.

The following Members took part in the debate:—

- (1) Shri Govinda Munda
- (2) Shri Pabitra Mohan Pradhan
- (3) Shri Eduardo Faleiro
- (4) Shri Kanwar Lal Gupta
- (5) Shri Giridhar Gomango
- (6) Shri Sivaji Patnaik
- (7) Shri Yashwant Borole
- (8) Shri S. S. Das
- (9) Shri P. S. Ramalingam
- (10) Shri G. M. Banatwalla
- (11) Shri Brij Bhushan Tiwari
- (12) Shri R. Venkataraman (*Speech unfinished*).

The discussion was not concluded.

10. Motions

(1) Discussion on the following motion moved by Prof. Samar Guha and the substitute motion thereto moved on the 3rd August, 1977, continued:—

“That this House do consider the Report (1974) of the Commission of Inquiry into the disappearance of Netaji Subhas

Chandra Bose laid on the Table of the House on the 3rd September, 1974.”

The following Members took part in the debate:—

- (1) Dr. Vasant Kumar Pandit
- (2) Shri Dhirendranath Basu
- (3) Chowdhry Balbir Singh
- (4) Shri Vasant Sathe
- (5) Shri Morarji R. Desai

Prof. Samar Guha replied to the debate.

The substitute motion moved by Prof. Samar Guha was withdrawn by leave of the House.

The discussion was concluded.

(2) Shri Chitta Basu moved the following motion:—

“That this House do take note of the situation arising out of the large scale distress sale of raw jute at prices lower than the statutory price in West Bengal and other jute growing States and urges upon the Government to take appropriate actions to ensure remunerative price for the growers.”

An amendment was moved by Shri Vinayak Prasad Yadav.

The following Members took part in the debate:—

- (1) Shri L. L. Kapoor
- (2) Shri Saugata Roy
- (3) Shri Vinayak Prasad Yadav
- (4) Shri K. A. Rajan
- (5) Shri Samar Mukherjee
- (6) Dr. Ramji Singh
- (7) Shri Gananath Pradhan
- (8) Shri Dhirendranath Basu
- (9) Kumari Abha Maiti

Shri Chitta Basu replied to the debate.

The amendment moved by Shri Vinayak Prasad Yadav was negatived.

The motion was withdrawn by leave of the House.

[P.T.O.]

11. Half-an-hour Discussion

Dr. Laxminarayan Pandeya raised a half-an-hour discussion on points arising out of the answer given on the 28th July, 1978 to Unstarred Question No. 1957 regarding bungling in export of ready-made garments.

Shri Mohan Dharia replied to the discussion.

8.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th August, 1978)

AVTAR SINGH RIKHY,
Secretary,

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 29, 1978|Bhadra 7, 1900 (Saka)

No. 174

11.01 A.M.

1. Starred Questions

*Starred Questions Nos. 488—490 and 492 were orally answered. Replies to Starred Questions Nos. 491 and 494—509 were laid on the Table.

2. Unstarred Questions

*Replies to Unstarred Questions Nos. 4739—4938 were laid on the Table.

3. Questions of Privilege

(1) The Deputy Speaker informed the House of the explanation received from the Editor of the *National Herald*, New Delhi, about the notice of question of privilege by Shri K. P. Unnikrishnan regarding the alleged misrepresentation and casting aspersions on members in respect of the proceedings of Lok Sabha of the 12th August, 1978 published in the said newspaper in its issue dated the 13th August, 1978.

In view of the regret and unqualified apology tendered by the Editor of the *National Herald*, the House agreed that the matter need not be pursued but the Editor of the *National Herald*, might be asked to publish the necessary correction and his apology prominently in the next issue of the newspaper.

(2) The Deputy Speaker informed the House that in connection with the question of privilege given notice of by Pandit D. N. Tiwary, Chairman, House Committee, against Shri Somjibhai Damor, M. P., for making certain unfounded allegations against him in the House on the 31st July, 1978 and in a letter addressed by Shri Somjibhai Damor to the Speaker on that date, Shri Somjibhai Damor was asked either to substantiate the allegations made by him or to express regret and that Shri Somjibhai Damor had expressed his unqualified regrets to the Speaker and to the Chairman, House Committee.

*Postponed from 22nd August, 1978.

[P.T.O.]

In view of the unqualified regrets expressed by Shri Somjibhai Damor, the House agreed that the matter might be treated as closed.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th August, 1978, Rajya Sabha agreed without any amendment to the Delhi Police Bill, 1978, passed by Lok Sabha on the 24th August, 1978.

5. Calling Attention

Shri Vijay Kumar Malhotra called the attention of the Minister of Home Affairs to the reported situation arising out of the violent clashes involving naval personnel and the workers of Hindustan Shipyard and the bus workers in Visakhapatnam resulting in the death of five persons.

The Minister of State for Home Affairs made a statement in regard thereto.

6. Report and Minutes of Estimates Committee

Shri Mahi Lal presented the following Report and Minutes of Estimates Committee:—

- (i) Twenty-second Report on the Ministry of Finance—Demands for Grants (General)—Revision of Works Schedules.
- (ii) Minutes of Sitzings of Committee relating to the above Report.

7. Reports of Public Accounts Committee

Shri P. V. Narasimha Rao presented the following Reports of the Public Accounts Committee:—

- (1) Eighty-third Report on action taken by Government on the recommendations contained in the Tenth Report on Export of Engineering Goods relating to the Ministry of Commerce.
- (2) Eighty-sixth Report on paragraph 37 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Railways) on Unauthorised Occupation of Railway Land.
- (3) Ninetieth Report on action taken by Government on the recommendations contained in the Sixteenth Report on Fifth International Film Festival relating to Ministry of Information and Broadcasting.

8. Matters Under Rule 377

(1) Shri D. D. Desai raised a matter regarding reported research into thermo-nuclear fusion.

(2) Shri S. R. Damani raised a matter regarding need for four-laning of the road between Panvel and Dehu Road and realignment of road between Khopoli and Lonavala.

(3) Shri Raj Narain raised a matter regarding reported selection of aircraft for the Indian Air Force.

(4) Shri Raj Krishna Dawn raised a matter regarding public school system.

(5) Shri Durga Chand raised a matter regarding reported deaths and heavy losses because of heavy and incessant rains in Himachal Pradesh.

9. Government Bill—Under Consideration

The Press Council Bill, 1978, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 24th August, 1978, continued.

The following Members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri Nirmal Chandra Jain
- (3) Shri C. K. Chandrappan
- (4) Shri O. P. Tyagi
- (5) Shri Dhirendranath Basu
- (6) Dr. Ramji Singh
- (7) Shri Ram Kishan
- (8) Shrimati Chandravati
- (9) Chowdhry Balbir Singh
- (10) Shri Amrut Kasar
- (11) Shri Laxmi Narain Nayak
- (12) Professor P. G. Mavalankar
- (13) Shri Durga Chand
- (14) Shri Chitta Basu
- (15) Shri Purnanarayan Sinha
- (16) Shri B. C. Kamble
- (17) Shri Ajitsinh Dabhi
- (18) Shri A. K. Roy

[P.T.O.]

Shri L. K. Advani replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Consideration of Clause 5 was taken up but not concluded.

The discussion on the Bill was not concluded.

10. Motion—Under Consideration

Shri K. P. Unnikrishnan moved the following motion:—

“That this House is of the opinion that increasing play of money power in elections pose grave threat to the future of Parliamentary Democracy as evidenced by the recent revelations of collection of huge election funds by some important persons including Ministers and those who are in proximity to high offices of power and decision making.”

Five amendments were moved by Sarvashri Nirmal Chandra Jain, P. K. Deo, Shankar Dev, Hari Vishnu Kamath and Dr. Ramji Singh.

The following Members took part in the debate:—

- (1) Shri Gauri Shankar Rai
- (2) Shri Vasant Sathe
- (3) Shri Samar Mukherjee
- (4) Shri P. K. Deo
- (5) Shri Krishan Kant
- (6) Shri A. Bala Pajanor
- (7) Shri Hari Vishnu Kamath
- (8) Shri C. K. Chandrappan
- (9) Shri Kanwar Lal Gupta

The discussion was not concluded.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th August, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 30, 1978|Bhadra 8, 1900 (Saka)

No. 175

11.02 A.M.

1. Starred Questions

*Starred Questions Nos. 510 and 513—517 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

*Replies to Unstarred Questions Nos. 4939—5138 were laid on the Table.

*A statement by the Minister of State in the Ministry of Defence correcting the reply given on the 12th April, 1978 to Unstarred Question No. 6613 regarding 'Selling of Imported Machines by M/s Hindustan Aeronautics Ltd.' was also laid on the Table.

*A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given on the 9th August, 1978 to Unstarred Question No. 3429 regarding 'Arrest of Ratnakar Mahajan and others' was also laid on the Table.

3. Short Notice Questions

*Short Notice Question No. 4 addressed to the Minister of Industry regarding 'Rise in Price of Salt due to Non-allotment of Wagons for Movement' was orally answered and supplementaries were also answered thereon.

Short Notice Question No. 5 addressed to the Minister of Home Affairs regarding 'Kidnapping and Murder of two children in Delhi' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of Report of the High-Powered Expert Committee for review of the Companies Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969.

*Postponed from 23rd August, 1978.

P.T.O.

- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1974-75 together with the Audit Report thereon.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1975-76 together with the Audit Report thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) and (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
 - (a) (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1978-79.
 - (ii) Summary of Actuals for the year 1976-77, Budget Estimates and Revised Estimates for the year 1977-78 and Budget Estimates for the year 1978-79, under Capital of Indian Airlines.
 - (b) (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1978-79.
 - (ii) Summary of Actuals for the year 1976-77, Budget Estimates and Revised Estimates for the year 1977-78 and Budget Estimates for the year 1978-79, under Capital of Air India.
- (6) A copy of the Interim Report (Hindi and English versions) of the Working Group on Universalisation of Elementary Education.
- (7) A copy of the Report (Hindi and English versions) of the Working Group on Vocationalisation.
- (8) A copy of the 'Development of Higher Education in India—A Policy Frame' (Hindi and English versions).
- (9) A copy of the National Adult Education Programme—An outline—(Hindi and English versions).
- (10) A copy of the Summary of the Report of the Working Group on Adult Education for Medium Term Plan 1978—83 (Hindi and English versions).
- (11) A copy of the Report (Hindi and English versions) of the Working Group on the Sixth Plan Central Schemes of Physical Education and Sports.

- (12) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year 1974-75 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (13) A copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1038 in Gazette of India dated the 19th August, 1978, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1976-77.
- (ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) Seventeenth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period July, 1974 to June, 1975, under clause (2) of article 350B of the Constitution.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (17) A copy of the Railways (Warehousing and Wharfage) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 2356 in Gazette of India dated the 19th August, 1978, issued under section 47 of the Indian Railways Act, 1890.
- (18) A copy of the Coinage (Weight and Remedy of Coins of Rupees Fifty and Ten and Paise Ten and Five Coined for Food and Shelter For All) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 2178 in Gazette of India dated the 29th July, 1978, under sub-section (3) of section 21 of the Coinage Act, 1906.

[P.T.O.]

- (19) A copy of Notification No. S. O. 2179 (Hindi and English versions) published in Gazette of India dated the 29th July, 1978 prescribing that coins of certain denominations shall also be coined at the Mint, issued under section 6 of the Coinage Act, 1906.

5. Minutes of Committee on Absence of Members—Laid on the Table

Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 3rd and 22nd August, 1978, were laid on the Table.

6. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Eighty-seventh Report on Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Railways), (Posts and Telegraphs) and (Defence Services), for the year 1976-77 and Action Taken by Government on the recommendations of the Public Accounts Committee contained in their Thirty-eighth Report relating to Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Railways), (Posts and Telegraphs) and (Defence Services) for the year 1975-76.

7. Report and Minutes of Estimates Committee

Shri Satyendra Narayan Sinha presented the following Report and Minutes of the Estimates Committee:—

- (1) Twenty-first Report on the Ministry of Railways—Demands for Grants (Railways)—Restructuring of form and contents.
- (2) Minutes of Sittings of Committee relating to the above Report.

8. Report of Committee on Public Undertakings

Shri Jyotirmoy Bosu presented the Sixteenth Report of the Committee on Public Undertakings on Jute Corporation of India—Economic Offences committed by Jute Trade and Jute Industry.

9. Government Bills—Introduced

- ✓ (1) The Industrial Relations Bill, 1978.

The motion for leave to introduce the Bill moved by Shri Ravindra Varma was opposed. The motion was adopted and the Bill was introduced.

- ✓ (2) The Hospitals and Educational Institutions (Conditions of Service of Employees and Settlement of Employment Disputes) Bill, 1978.

The motion for leave to introduce the Bill moved by Shri Ravindra Varma was opposed. The motion was adopted and the Bill was introduced.

✓(3) The Employment Security and Miscellaneous Provisions (Managerial Employees) Bill, 1978.

10. Matters Under Rule 377

(1) Shri B. K. Nair raised a matter regarding need for reduction in export duty on tea.

(2) Shri Shiv Narain Sarsonia raised a matter regarding reported damage to standing crops due to non-spraying.

(3) Shri Ram Vilas Paswan raised a matter regarding reported pitiable plight of labourers working in Food Corporation of India.

(4) Shri Kalyan Jain raised a matter regarding reported search of the residence of a Member of Parliament by the police on the 23rd August, 1978.

11. Government Bill—Under Consideration

The Press Council Bill, 1978, as passed by Rajya Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

Further consideration of Clause 5 was taken up but was not concluded.

The discussion on the Bill was not concluded.

12. Motions

** (1) Discussion on the following motion moved by Shri K. P. Unnikrishnan and the amendments thereto moved on the 29th August, 1978, continued:—

“That this House is of the opinion that increasing play of money power in elections pose grave threat to the future of Parliamentary Democracy as evidenced by the recent revelations of collection of huge election funds by some important persons including Ministers and those who are in proximity to high offices of power and decision making.”

The following Members took part in the debate:—

- (1) Shri C. M. Stephen
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Vayalar Ravi

** Discussed from 3.30 P.M. to 4.35 P.M. and again from 7.10 P.M. to 8.52 P.M.

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- (4) Professor P. G. Mavalankar
- (5) Shri Shankar Dev
- (6) Shri H. M. Patel

Shri K. P. Unnikrishnan replied to the debate.

The amendment moved by Shri Nirmal Chandra Jain was negatived.

On the amendment moved by Shri P. K. Deo, the House divided, Ayes *7; Noes *93. The amendment was accordingly negatived.

The amendment moved by Shri Shankar Dev was negatived.

On the amendment moved by Shri Hari Vishnu Kamath, the House divided, Ayes *4; Noes *93. The amendment was accordingly negative.

The amendment moved by Dr. Ramji Singh was also negatived.

The motion moved by Shri K. P. Unnikrishnan was also negatived.

(2) Discussion on the following motion moved by Shrimati Parvathi Krishnan and the substitute motion thereto moved on the 23rd November, 1977, continued:—

“That this House do consider the statement made by the Minister of Railways in the House on the 14th November, 1977 regarding two serious train accidents on the Northern Railway *i.e.* level crossing accident at Sarai Gopal Flag station on the 28th August, 1977 and collision between 103 Up Howrah-Amritsar Deluxe Express and Up CPC Special Goods train at Naini station on the 10th October, 1977.”

The following Members took part in the debate:—

- (1) Shri Kanwal Lal Gupta
- (2) Professor P. G. Mavalankar
- (3) Shri Dhirendranath Basu
- (4) Chowdhry Balbir Singh
- (5) Shri Shankar Dev
- (6) Shri Ram Awadhesh Singh
- (7) Shri Somnath Chatterjee
- (8) Shri K. T. Kosalram
- (9) Prof. Madhu Dandavate

Shrimati Parvathi Krishnan replied to the debate.

The substitute motion moved by Shri Yuvraj was negatived.

The discussion was concluded.

*Subject to correction.

13. Half-An-Hour Discussion

Shri Ramanand Tiwary raised a half-an-hour discussion on the points arising out of the answer given on 17th July, 1978 to Starred Question No. 4 regarding Fall in Sugarcane Price.

Shri Surjit Singh Barnala replied to the discussion.

8.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st August, 1978).

AVTAR SINGH RIKHY,
Secretary.


LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Thursday, August 31, 1978/Bhadra 9, 1900 (Saka)

No. 176

11.02 A.M.

1. Announcement by Deputy Speaker

The Deputy Speaker informed the House that it had been brought to his notice that advance publicity was being given in the Press to various notices given by Members for raising matters in the House. Pointing out that giving of advance publicity to notices for raising matters in the House was in contravention of provisions of Rule 334A, he sought cooperation of Members and the Press in the observance of the provisions of that Rule.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Oil Industry Development Board Employees' (General Conditions of Service) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 428(E) in Gazette of India dated the 26th August, 1978, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.
- (2) A copy each of the following papers under section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Kerala Forest Development Corporation Limited, Kottayam, for the year ended 30th June, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Bihar State Forest Development Corporation Limited, Patna, for the year 1976-77 along

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with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) Two statements (Hindi and English versions) showing (a) reasons for delay in laying the reports mentioned at (2) above and (b) reasons for not laying simultaneously the Hindi versions of the reports.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 413(E) published in Gazette of India dated the 16th August, 1978 rescinding the Levy Sugar Supply (Control) Order, 1972 published in Notification No. G.S.R. 310(E) dated the 15th June, 1972.
 - (ii) G.S.R. 414(E) published in Gazette of India dated the 16th August, 1978 rescinding certain orders mentioned in the Notification issued under the Essential Commodities Act, 1955.
 - (iii) G.S.R. 415(E) published in Gazette of India dated the 16th August, 1978 rescinding certain orders mentioned in the Notification issued under the Essential Commodities Act, 1955.
 - (iv) G.S.R. 416(E) published in Gazette of India dated the 16th August, 1978 rescinding Notification No. G.S.R. 1752 dated the 20th November, 1967.
- (5) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Third and Final Report dated the 6th August, 1978 of Shah Commission of Inquiry set up to inquire into the misuse of authority, excesses and mal-practices committed during the Emergency.
 - (ii) Memorandum of the Action taken by the Government on the above Report.
- (6) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the Report and the Memorandum of Action taken.
- (7) A copy of the Sixty-sixth Report @ (Hindi version) of the Law Commission on Married Women's Property Act, 1874.

@The English version of the Report was laid on the Table on the 21st March, 1978.

- (8) A statement (i) correcting the reply given on the 12th May, 1978 to Unstarred Question No. 10180 by Shri Ahsan Jafri regarding employees in State Bank of India, Gujarat and (ii) giving reasons for delay in correcting the reply.
- (9) A copy of the Report (Hindi and English versions) of the Committee on Consumer Price Index Numbers.
- (10) A statement (Hindi and English versions) correcting the information given about amendment of Employment of Children Act in the statement laid on the Table on the 28th August, 1978 in reply to Unstarred Question No. 4653 regarding recommendations of Working Group on employment of Children.
- (11) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1976-77.
- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement showing reasons for delay in laying the papers mentioned at (11) above.
- (13) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- | | | |
|------------------------|----------------------|----------------------|
| (1) Statement No. X | Fifteenth Session, | } Fifth
Lok Sabha |
| 1976 | | |
| (2) Statement No. VIII | First Session, 1977 | } Sixth
Lok Sabha |
| (3) Statement No. XI | Second Session, 1977 | |
| (4) Statement No. VII | Third Session, 1977 | |
| (5) Statement No. VI | Fourth Session, 1978 | |
| (6) Statement No. VII | Fourth Session, 1978 | |
| (7) Statement No. I | Fifth Session, 1978 | |
- (14) A copy of the Certified Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1976-77

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together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

- (15) A copy of the Prevention of Food Adulteration (Fourth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 393(E) in Gazette of India dated the 4th August, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (16) A copy of Notification No. G.S.R. 430(E) (Hindi and English versions) published in Gazette of India dated the 26th August, 1978 together with an explanatory memorandum regarding exemption to corrugated board from excise duty, issued under the Central Excise Rules, 1944.
- (17) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1978—Union Government (Commercial)—Part I—Introduction, under article 151(1) of the Constitution.

3. Statements of Estimates Committee—Laid on the Table

Shri Satyendra Narayan Sinha laid on the Table the following statements:—

- (1) Statement showing final reply of Government to a recommendation contained in Chapter V and action taken reply in respect of a recommendation included in Chapter III of Seventy-first Report of Estimates Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Sixty-first Report (Fifth Lok Sabha) on Civil Supplies Organisation.
- (2) Statement showing final replies of Government to the recommendations contained in Chapter V and Action Taken replies in respect of recommendations made in other Chapters of Eighty-sixth Report of the Estimates Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Sixty-fourth Report (Fifth Lok Sabha) on Television.
- (3) Statement showing Action Taken replies of Government in respect of recommendations made in Chapters I to IV of the Ninety-first Report of the Estimates Committee (Fifth Lok Sabha) regarding Action Taken by Government in respect of the recommendations contained in their Seventy-fourth Report (Fifth Lok Sabha) on Directorate of Estates.

- (4) Statement showing Action Taken replies of Government in respect of the recommendations made in Chapters I to IV of Ninety-second Report of Estimates Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in Seventy-seventh Report on Railway Electrification Projects.
- (5) Statement showing final reply of Government to a recommendation contained in Chapter V of the Ninety-third Report of the Estimates Committee (Fifth Lok Sabha) regarding Action Taken by Government in respect of the recommendations contained in their Seventy-sixth Report (Fifth Lok Sabha) on Production of Foodgrains.
- (6) Statement showing final reply of Government to a recommendation contained in Chapter V and action taken replies in respect of recommendations made in other Chapters of the Ninety-fifth Report of the Estimates Committee (Fifth Lok Sabha) regarding Action taken by Government on the recommendations contained in their Sixty-ninth Report (Fifth Lok Sabha) on Development of Backward Areas.
- (7) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies in respect of the recommendations made in other Chapters of Ninety-Sixth Report of the Estimates Committee (Fifth Lok Sabha) regarding Action taken by Government on the recommendations contained in their Seventy-Eighth Report (Fifth Lok Sabha) on Planning, Development, Production, Distribution etc. of Iron and Steel and Ferro-Alloys.
- (8) Statement showing final reply of Government to a recommendation contained in Chapter V and action taken replies in respect of the recommendations made in Chapter II of First Report of the Estimates Committee (Sixth Lok Sabha) regarding Action taken by Government on the recommendations contained in their Eighty-eighth Report (Fifth Lok Sabha) on Deputation of Indian Experts and Officers abroad.
- (9) Statement showing final reply of Government to a recommendation contained in Chapter V and action taken replies in respect of the recommendations made in other

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Chapters of the Fourth Report of the Estimates Committee (Sixth Lok Sabha) regarding Action taken by Government on the recommendations contained in their Hundredth Report (Fifth Lok Sabha) on Tourism.

- (10) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies in respect of the recommendations made in other Chapters of the Seventeenth Report of the Estimates Committee (Sixth Lok Sabha) regarding Action taken by Government on the recommendations contained in their Ninety-Seventh Report (Fifth Lok Sabha) on Slum Clearance and Housing Schemes.

4. Calling Attention

Shri Bijoy Modak called the attention of the Minister of Agriculture and Irrigation to the reported loss and damage caused by the devastating flood of Ganga in the districts of Malda and Murshidabad (West Bengal), the threat to Farakka Barrage Project due to erosion of vast tract of land by the river Ganga and the protective, remedial and relief measures taken by Government.

The Minister of Agriculture and Irrigation made a statement in regard thereto

5. Reports of Public Accounts Committee

Shri P. V. Narasimha Rao presented the following Reports of the Public Accounts Committee:—

- (1) Eighty-ninth Report on action taken by Government on the recommendations contained in the Sixth Report on 'Other Direct Taxes' relating to the Ministry of Finance (Department of Revenue).
- (2) Ninety-first Report on paragraph 9 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Railways) relating to Collaboration Agreement for Manufacture of Diesel Engines for Shunters.

6. Presentation of Petition

Shri Ranjit Singh presented a petition signed by Shri Baldev S. Kutlehria and others regarding rehabilitation of the Bhakra Dam oustees.

7. Statement under Direction 115

Shri Somnath Chatterjee made a statement regarding certain information given by the Minister of State in the Ministry of Education, Social Welfare and Culture in reply to Starred Question No. 211 on the 31st July, 1978 regarding proposal to organise Asian Games at Calcutta.

The Minister of State for Education, Social Welfare and Culture made a statement in reply thereto.

8. Government Bills—Introduced

- (1) The Merchant Shipping (Amendment) Bill, 1978.
- (2) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1978.

The motion for leave to introduce the Bill moved by Shri Ravindra Varma was opposed. The motion was adopted and the Bill was introduced.

- (3) The High Court Judges (Conditions of Service) Amendment Bill, 1978.
- (4) The Bolani Ores Limited (Acquisition of Shares) and Miscellaneous Provisions Bill, 1978.

The motion for leave to introduce the Bill moved by Shri Biju Patnaik was opposed. The motion was adopted and the Bill was introduced.

9. Matters under Rules 377

(1) Shri G. NARSIMHA REDDY raised a matter regarding the reported letter written by the Prime Minister to the Chief Minister of Andhra Pradesh asking him to exempt land of a former Raja from the Land Reforms Act in the State.

(2) Shri Ramanand Tiwary raised a matter regarding reported starvation deaths in Bihar.

(3) Shri G. M. Banatwalla raised a matter regarding communal riots in Pornambut (North Arcot, Tamil Nadu).

(4) Shri Ram Awadhesh Singh raised a matter regarding reported assurances given by Janata Party in its Election Manifesto about reservation of seats for Backward Classes in services.

(5) Shri T. S. Negi raised a matter regarding reported floods in Uttar Kashi.

[P.T.O.]

(6) Shri K. Suryanarayana raised a matter regarding need for a national plan to control floods.

(7) Shri Dilip Chakravarty raised a matter regarding reported teachers' agitation in Orissa.

The Minister of Steel and Mines replied.

(8) Shrimati Parvathi Krishnan raised a matter regarding reported killing of two Harijans in Pipri village in Karahgar anchal of Rohtas.

(9) Prof. Samar Guha raised a matter regarding reported problems of re-settlement of Dandakaranya refugees.

10. ~~Government~~ Bill—Passed

✓ *The Press Council Bill, 1978, as passed by Rajya Sabha*

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

On amendment No. 76 to Clause 5 moved by Shri A. K. Roy, the House divided, Ayes *14; Noes *126. The amendment was accordingly negatived.

On amendment No. 149 to Clause 5 moved by Shri G. M. Banatwalla, the House divided, Ayes *19; Noes *132. The amendment was accordingly negatived.

Clauses 5 to 27 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L. K. Advani.

The following Members took part in the debate:—

- (1) Shri P. Venkatasubbaiah
- (2) Shri C. K. Chandrappan
- (3) Shri Saugata Roy
- (4) Shri L. K. Advani

The motion was adopted and the Bill was passed.

*Subject to correction.

**11. Motion Regarding Joint Committee on Government Bill—
Adopted**

The Visva-Bharati (Amendment) Bill, 1978 ✓

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Pratap Chandra Chunder.

The following Members took part in the debate:—

- (1) Shri Saugata Roy
- (2) Shri P. K. Kodiyan
- (3) Shri Dilip Chakravarty
- (4) Professor P. G. Mavalankar
- (5) Dr. Ramji Singh

Shri Pratap Chandra Chunder replied to the debate.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Visva-Bharati Act, 1951, made in the motion adopted by Rajya Sabha at its sitting held on the 25th July, 1978 and communicated to this House on the 27th July, 1978 and do resolve that the following 22 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shrimati Renuka Devi Barkataki
- (2) Shri Bedabrata Barua
- (3) Shri Tridib Chaudhuri
- (4) Shri Dhirendranath Basu
- (5) Rindolph Rodrigues
- (6) Shri C. K. Chandrappan
- (7) Shri Ajitsinh Dabhi
- (8) Shri Raj Krishna Dawn
- (9) Shri V. Kishore Chandra S. Deo
- (10) Shri R. D. Gattani
- (11) Shri Samar Guha
- (12) Shri V. G. Hande

[P.T.O.]

- (13) Shri Nirmal Chandra Jain
- (14) Shrimati Mohsina Kidwai
- (15) Dr. Sarojini Mahishi
- (16) Shri P. Rajagopal Naidu
- (17) Shri K. A. Raju
- (18) Shri Ramjiwan Singh
- (19) Dr. Saradish Roy
- (20) Shri Jagannath Sharma
- (21) Shri Rajendra Kumar Sharma
- (22) Shri Pratap Chandra Chunder"

**12. Government Bill—Motion for Reference to Joint Committee—
Adopted**

The Industrial Relations Bill, 1978

The motion for reference of the Bill to a Joint Committee was moved by Shri Ravindra Varma.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Purnanarayan Sinha.

The following Members took part in the debate:—

- (1) Shri Dilip Chakravarty
- (2) Shri Saugata Roy
- (3) Shri Purnanarayan Sinha
- (4) Shri M. Kalyanasundaram
- (5) Shri Somnath Chatterjee
- (6) Shrimati Parvathi Krishnan
- (7) Shri Sarat Kar

Shri Ravindra Varma replied to the debate.

The amendment moved by Shri Purnanarayan Sinha was withdrawn by leave of the House.

The motion was adopted as follows:—

“That the Bill to consolidate and amend the law relating to the registration of trade unions of employees and employers, the rights and liabilities of registered trade unions and settlement of trade union disputes, the conditions of employment of employees, and the investigation and settlement of disputes between employees employed in industrial establishments or undertakings

and their employers, and for matters connected therewith or incidental thereto, with a view to promoting healthy industrial relations leading to accelerated economic development and social justice, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this Houses, namely:—

- (1) Shri Chitta Basu
- (2) Shri Dinen Bhattacharya
- (3) Shri S. R. Damani
- (4) Shrimati Mrinal Keshav Gore
- (5) Shri Hukam Chand Kachwai
- (6) Shri Amrit Nahata
- (7) Professor P. G. Mavalankar
- (8) Shri Prasannbhai Mehta
- (9) Shri B. K. Nair
- (10) Shri K. S. Narayana
- (11) Shri K. A. Rajan
- (12) Shri A. E. T. Barrow
- (13) Shri K. Ramamurthy
- (14) Shri Ramdas Singh
- (15) Shri Saugata Roy
- (16) Shri Ram Dhari Shastri
- (17) Shri Digvijaya Narain Singh
- (18) Shri Govind Ram Miri
- (19) Shri Ugrasen
- (20) Shri R. Venkataraman
- (21) Shri C. Venugopal
- (22) Shri Ravindra Varma

and 11 from Rajya Sabha;

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of December, 1978;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

[P.T.O.]

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

****13. Statement by Minister**

The Minister of Defence made a statement clarifying the position in regard to the matter raised under rule 377 by Shri Raj Narain in the House on the 29th August, 1978 regarding reported selection of aircraft for the Indian Air Force.

**14. GOVERNMENT BILLS—MOTIONS FOR REFERENCE
TO JOINT COMMITTEES—ADOPTED**

- (i) The Hospitals and Educational Institutions (Conditions of
✓ Service of Employees and Settlement of Employment
Disputes) Bill, 1978

The motion for reference of the Bill to a Joint Committee was moved by Shri Ravindra Varma.

The motion was adopted as follows:—

"That the Bill to consolidate and amend the law relating to the conditions of service of employees employed in hospitals and educational institutions with a view to securing the welfare of such employees, and for the investigation and settlement of disputes between such employees and their employers, and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- (1) Shri Chitta Basu
- (2) Shri Dinen Bhattacharya
- (3) Shri S. R. Damani
- (4) Shrimati Mrinal Keshav Gore
- (5) Shri Hukam Chand Kachwai
- (6) Shri Amrit Nahata
- (7) Professor P. G. Mavalankar
- (8) Shri Prasannbhai Mehta
- (9) Shri B. K. Nair
- (10) Shri K. S. Narayana

****Made at 6 P.M.**

- (11) Shri K. A. Rajan
- (12) Shri A. E. T. Barrow
- (13) Shri K. Ramamurthy
- (14) Shri Ramdas Singh
- (15) Shri Saugata Roy
- (16) Shri Ram Dhari Shastri
- (17) Shri Digvijaya Narain Singh
- (18) Shri Govind Ram Miri
- (19) Shri Ugrasen
- (20) Shri R. Venkataraman
- (21) Shri C. Venugopal
- (22) Shri Ravindra Varma

and 11 from Rajya Sabha;

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of December, 1978;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

(ii) ~~The~~ *Employment Security and Miscellaneous Provisions (Managerial Employees) Bill, 1978.*

The motion for reference of the Bill to a Joint Committee was moved by Shri Ravindra Varma.

The motion was adopted as follows:—

"That the Bill to provide for the security of employment to managerial employees, the recovery of amounts payable to such employees by their employers and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- (1) Shri Chitta Basu
- (2) Shri Dinen Bhattacharya

[P.T.O.]

- (3) Shri S. R. Damani
- (4) Shrimati Mrinal Keshav Gore
- (5) Shri Hukam Chand Kachwai
- (6) Shri Amrit Nahata
- (7) Professor P. G. Mavalankar
- (8) Shri Prasannbhai Mehta
- (9) Shri B. K. Nair
- (10) Shri K. S. Narayana
- (11) Shri K. A. Rajan
- (12) Shri A. E. T. Barrow
- (13) Shri K. Ramamurthy
- (14) Shri Ramdas Singh
- (15) Shri Saugata Roy
- (16) Shri Ram Dhari Shastri
- (17) Shri Digvijaya Narain Singh
- (18) Shri Govind Ram Miri
- (19) Shri Ugrasen
- (20) Shri R. Venkataraman
- (21) Shri C. Venugopal
- (22) Shri Ravindra Varma

and 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of December, 1978;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

15. Statement by Minister

The Minister of State for Home Affairs made a statement regarding incident at the Boat Club on the 31st August, 1978 in which the Minister of External Affairs, Shri Atal Bihari Vajpayee received injuries as a result of stone throwing.

16. Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (No. 4) Bill, 1978.
- (2) The Tobacco Board (Amendment) Bill, 1978.

(Lok Sabha adjourned *sine die* at 5.41 P.M.)

AVTAR SINGH RIKHY,
Secretary.